

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 167 OF 2023 / EZ**

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Srikanta Kumar Pakal ...Applicant

VERSUS

State of Odisha & Others ...Respondents

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Sl. No.	Description of the documents	Page Nos.
1.	Affidavit.	
2.	Photocopy of the committee report carried out on dtd.18.12.2023. <b>(ANNEXURE – R9/1 Colly)</b>	

SPCB Odisha, R.No.9

Through

**Sri Dipanjan Ghosh,**  
Advocates for the Respondent No.9  
(State Pollution Control Board, Odisha)  
e-mail: dpnjnghsh0@gmail.com  
Phone No.:9903080977

Kolkata  
Date:

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
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**AFFIDAVIT ON BEHALF OF THE STATE  
POLLUTION CONTROL BOARD, ODISHA,  
RESPONDENT NO.9**

I, Dr. Kailasam Murugesan, IFS, son of late Paramasivam Kailasam aged around 55 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.9 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.



- 9 FEB 2024



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2009  
PH:-9437627119 (M)

09/12/23

2. That this Hon'ble Tribunal while adjudicating the OA wherein allegation has been made that the R.No.13 is constructing a 3<sup>rd</sup> line railway track from Bhadrak to Nirgundi for which the earth bed is constructed by taking earth / morrum from various places, vide their order dtd.23.11.2023 has been pleased to constitute a committee and directed the said committee to visit the site and submits its report with regard to the allegations made in the OA.
3. That the R.No.9 Board through its counsel has appeared before the Hon'ble Tribunal on 10.01.2024 and prayed for time for filing the committee report, which is allowed and the case is posted to 12.02.2024.
4. That in the meantime, the said committee visited the site on 18.12.2023 and submitted their report wherein environmental compensation has been calculated on the basis of the guidelines of the Central Pollution Control Board (CPCB) which is amounting to Rs.1,20,10,000/- (Rupee one crore twenty lakh and ten thousand only).  
That apart, the committee in the report has also

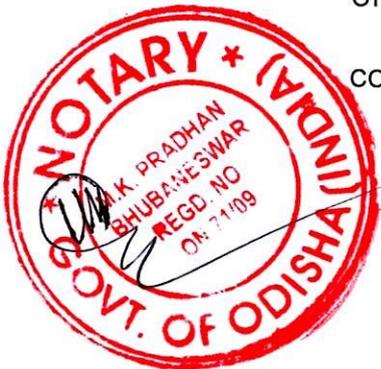


MANJULA KUMAR PRADHAN  
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calculated the compensation / penalty as per Odisha Minor Mineral Concession Rules, 2016, which is amounting to Rs.42,45,41,206/- (Rupees forty two crore forty five lakh forty one thousand two hundred six only) and suggested that the said amount is to be recovered from the R.No.13. For proper appreciation a Copy of the committee report along with its annexures are annexed to the present affidavit and marked as **ANNEXURE – R9/1 Colly.**

5. That the Respondent No.9 Board craves the leave of this Hon'ble Tribunal to file further affidavit if necessary for effective adjudication of this case.
6. That the annexure annexed to the present affidavit is true and correct copy of its original.
7. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




**DEPONENT**

Member Secretary  
 State Pollution Control Board  
 Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2008  
PH:-9437627119 (M)

*[Handwritten signature]*

**VERIFICATION:**

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 9<sup>th</sup> day of February, 2024.

**SWORN BEFORE ME**

*[Handwritten signature]*

**DEPONENT**  
Member Secretary  
State Pollution Control Board  
Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN  
NOTARY PUBLIC  
BHUBANESWAR  
REGD. NO. ON-71/2008  
PH:-9437627119 (M)

*[Handwritten signature]*



As per the direction of the Hon'ble NGT, Committee consisting of following members visited the site on dtd. 18.12.2023:

1. Mr. Umakant Raj, Additional District Magistrate, Cuttack
2. Er. Rashmita Priyadarshini, Regional Officer, SPCB, Cuttack
3. Mrs. A. Madhavi Lata, Asst. Conservator of Forest, Cuttack Division (Representative of Divisional Forest Officer, Cuttack)
4. Mr. Sambit Sahoo, Mining Officer, Cuttack

The Hon'ble NGT has directed the following in the said order dated 23.11.2023.

1. The Committee shall visit the site and submit its report with regard to the allegations made in the Original Application within three weeks.
2. The Odisha State Pollution Control Board shall be the Nodal Body for all logistic purpose and shall file the Inspection Report on affidavit.
3. In case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also suggest remedial measures, if any.

**II. INSPECTION OF RECORDS:**

1. The joint committee perused the records supplied by the Tahasildar, Tangi-Choudwar pertaining to the earth/morrum mining carried out by the agency M/s. Shanti Construction Pvt. Limited in Tangi-Choudwar Tahasil area. It is found from the records produced by the Tahasildar, Tangi-Choudwar,

(A) That, on Dt. 26.05.2020, R.I Uchhapada detected some illegal mining carried out over Plot No.550, Khat No.532 (Rakhita), Kissam-Jungle-II of Mouza-Mania following which Tahasildar Tangi-Choudwar vide Touzi Misc case no.18/2020-21 imposed Rs 1,50,500/- towards royalty and Rs 49500/- towards penalty on Project Manager, M/s Shanti Construction Pvt Limited and R.I Uchhapada, realized the above royalty and penalty vide RR No. 0773280/Dt.27.05.2020. (Copy of Touzi Misc case No.18/2020-21 enclosed as Annexure-I)

(B) That, on Dt. 25.09.2020 M/s Shanti Construction Pvt Limited applied for arranging an earth source for "Execution of earth work and minor bridge in flyover portion between Byree-Kapilash road (CH-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nirgundi 3<sup>rd</sup> line of east coast railway"

*A. Uchhapada*

*Raj*

*Rashmita*

*S. Sahoo*

vide agreement No.03/CE/CON/1/BBS/EcoR/2020, Dtd.27.05.2020 for which Tahasildar Tangi-Choudwar initiated Touzi Misc case No.42/2020-21. **(Copy of letter Dt. 25.09.2020 M/s Shanti Construction Pvt Limited & Touzi Misc case No.42/2020-21 are enclosed as Annexure-II & Annexure - III respectively)**

The Dy. Chief Engineer (Con.), East Coast Railway, Jajpur-Keonjhar Road had also requested to the Sub-Collector, Cuttack, Tahasildar, Tangi-Choudwar and Collector, Cuttack vide letter dtd. 15.12.2020, 01.06.2022 and 16.06.2022 respectively to grant permission for government land to lift earth/morrum for execution of flyover portion between Byree-Kapilas Road of Bhadrak-Nergundi 3<sup>rd</sup> line as the agency M/s. Shanti Construction Pvt Limited getting difficulties in arranging earth & morrum from private sources. **(Copy of letter dtd. 15.12.2020, 01.06.2022 and 16.06.2022 are enclosed as Annexure- IV series)**

Thereafter Tahasildar Tangi-Choudwar directed the agency M/s. Shanti Construction Pvt Limited vide his letter dtd. 15.01.2021 to submit the approved mining plan as per OMMC Rules 2016. The agency submitted mining plan to the Tahasildar prepared for Mania Morrum & Ordinary Earth Quarry over Plot No. 541,545,549,551 and 552, total area 3.37 acres of Vill-Mania having production quantity of 3530 cum earth and 15888 cum morrum during 2021-22 to 2025-26. The mining plan was approved by the Deputy Director Geology, Directorate of Geology Bhubaneswar. **(Copy of the mining plan is enclosed as Annexure-V)**

Subsequently, Tahasildar Tangi- Choudwar issued temporary permit vide his office order No. 7162, dtd. 10.12.2022 in favour of M/s. Shanti Construction Pvt. Limited to lift and transport 2000 cum of ordinary earth/ Morrum from the following schedule of land. **(Copy of temporary permit issued by Tahasildar is enclosed as Annexure- VI)**

*Arun*

*Jay*

*Banshu*

*P. D.*

Land Schedule

Mouza	Khata No	Plot No	Area	Kissam
Mania	529	541	Ac0.93 dec	Patita
		545	Ac0.56dec	Patita
		549	Ac0.64dec	Patita
		551	Ac0.42dec	Patita
		552	Ac0.82dec	Patita

During joint enquiry conducted on Dt 16.03.2023 by the R.S, Tangi-Choudwar, R.I Uchhapada and Amin of Tangi-Choudwar Tahasil, it is found that the M/s. Shanti Construction Pvt. Limited has illegally lifted 1,00,000 Cum of earth/morrum from the above scheduled plots, for which penalty as well as royalty amounting to Rs 40,00,000/- (Rupees Forty Lakhs) has been imposed for violation of Terms & condition/Illegal excavation vide Touzi Misc Case No.136/2022-23 and same has been realized vide M.R No.4073376/Dt.10.04.2023. (Copy of the Touzi Misc Case No.136/2022-23 is enclosed as Annexure- VII)

Again, on getting some public complaint, on the illegal lifting and transportation of minor mineral by M/s. Shanti Construction Pvt Limited the Tahasildar Tangi-Choudwar along with the Range Officer, Byree, R.S, Tangi-Choudwar, R.I Uchhapada and Amin of Tangi-Choudwar Tahasil conducted a joint enquiry on Dt.05.07.2023. The joint enquiry report is reproduced below.

"As per pre scheduled programme, we the following signatories conducted spot visit today i.e on Dt.05.07.2023 at about 11.30 A.M on illegal lifting and transporting of minor minerals ( Ordinary earth/Morrum) by M/s. Shanti Construction Pvt Limited was allowed through temporary lease to lift 2000 cum ordinary earth from plot no.541, Ac0.93 dec, 545 Ac0.56dec, 549 Ac0.64dec, 551 Ac0.42dec 552 Ac0.82dec, Kissam-Patita under Abada Jogya Anabadi khata no.529 of Vill- Mania, Ps-Tangi for use the same in construction work of Bhadrak-Nirgundi 3<sup>rd</sup> line rail link project. But the company has excavated Ordinary earth/Morrum from plot no.1(P) Ac0.70dec of Vill-Kadei and plot no.550(P) Ac.087dec of Vill-Mania including the leased out plots. On verification of RoR of Vill-Kadei and Mania, it is revealed that



plot no.1, area Ac 20.41 dec, kissam-Jungle-II of Vill-Kadei stands recorded under Rakhita Khata no.465 and plot no.550 area Ac 16.37dec kissam-jungle-II of Vill-Mania stands recorded under rakhita khata no.532.Though the kissam of the land is Jungle-II, there is no forest growth as such over the plots except small bushes and laying as "Pathar Chatan". The Range Officer present also admitted that fact of field position. On measurement of the excavated area, it is seen that the company has illegally excavated approximately 2,60,580 Cum of ordinary earth/Morrum from the above two jungle kissam plots. During previous field visit the company was asked to stop the illegal excavation henceforth and to fill up illegal excavated area and create plantation over it much before the monsoon. But the company has not been carried out the instruction till date".

For which vide Touzi Misc case No.35/2023-24 ,the Tahasildar Tangi choudwar imposed penalty and royalty ,total amounting to Rs 1,60,71,320/- on M/s. Shanti Construction Pvt Limited, communicated vide his office L.No.4103/Dt.10.07.2023.The amount is still not realized. (Copy of Touzi Misc case No.35/2023-24 & L.No.4103/Dt.10.07.2023 are enclosed as Annexure- VIII & IX respectively)

### III. SITE VISIT BY THE COMMITTEE

The committee visited the alleged Plots as well as the plots allowed by the Tahasildar in favour of M/s. Shanti Construction Pvt Limited for lifting of ordinary earth/morrum. The committee observed that morrum/laterite have been excavated from the alleged plot and its surroundings areas including the plots permitted by Tahasildar. Since most of those pits were filled with water for which the actual depth of the pits could not be ascertained to quantify the volume of morrum/laterite stone extracted.

Therefore, it was decided that Mining Officer shall conduct a detail scientific survey and submit report in connection with the actual quantity of morrum/laterite excavated from the alleged Plots and their surrounding area.

#### Later

The Mining Officer, Cuttack submitted the survey report with detail map vide letter No. 299, dtd. 05.02.2024 is enclosed as **Annexure-X**. The survey was conducted with the help of Drone-DGPS and the Surface area method was adopted for the assessment of excavated volume in and out of the considered

*A. K. Saha*

*[Signature]*

*Boanhuo*

*[Signature]*

plot area. As per the survey report the volume of morrum/laterite excavated from the area as shown in the map is given as follows;

**Affected Plots as per Survey**

SL No.	Alleged Plot No.	The affected adjoining plots	Volume of morrum/ laterite extracted within the alleged plot area (in Cum)	Volume of morrum/ laterite extracted from the adjoining plot area (in Cum)	Total volume (in Cum)
1	550	(plot No.541, 545, 549, 551, 552 & plot no.01(P) of Vill-Kadei)	2,13,713.6	3,33,889.9	5,47,603.3
2	1606	(Plot No.1607, 1609,1631, 1633, 1636, 1641, 1668, 1679 1668/2017)	1,14,108.3	1,66,782.1	2,80,890.4
3	48	-	19,902	-	19,902
					<b>Total =8,48,395.7 Cum</b>

**Classification of the affected plots**

Khata No.	Plot No.	Kisam	Revenue Village Name
465	1	Jungle two	Kadei
529	1606	Patita	Mania
532	1607	Pani Nala	Mania
487	1609	Sarad II	Mania
444	1631	Sarad III	Mania
371	1633	Sarad III	Mania
529	1636	Patita	Mania
402	1641	Sarad III	Mania
532	1668	Jungle II	Mania

532	1679	Jungle II	Mania
175	1668/2017	Biali	Mania
532	550	Jungle 2	Mania
530	48	Parbat 2	Mania
529	541	Patita	Mania
529	545	Patita	Mania
529	549	Patita	Mania
529	551	Patita	Mania
529	552	Patita	Mania

### OBSERVATION

#### 1. Environmental Clearance & Consent to Operate:

It is observed by the committee that morrum/ laterite stones have been excavated from the aforesaid plots without obtaining Environmental Clearance from State Environment Impact Assessment Authority (SEIAA). Also State Pollution Control Board, Odisha has neither received any application nor issued any Consent to Establish & Consent to Operate order for excavation of morrum/ laterite stone from the said plots.

#### 2. Illegal Quarrying over Revenue Forest Land:

It was observed by the committee that Soil/morrum has been excavated from the following plots having forest classification.

Khata No.	Plot No.	Area in Acre	Kissam	Mouza
532	550	16.37	Jungle II	Mania
465	1 (P)	20.41	Jungle II	Kadei
532	1668	25.85 Acres	Jungle II	Mania
532	1679	145.70 Acres	Jungle II	Mania

The status of land in Revenue record is forest kissam (**Jungle two**) as on 25.10.1980, which has been prepared after enactment of Forest (Conservation) Act, 1980. In W.P.(C) No. 171/96 T.N. Godavarman Thirumulpad-vrs-Union of India and others on 12.12.1996. The Hon'ble Supreme Court of India clarified that the word 'forest' must be understood according to its dictionary meaning. The description covers all statutorily recognized forests, whether designated as Reserve, Protected or otherwise for the purpose of Section 2 of Forest (Conservation) Act. The term forest land

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occurring in Section 2 will not only include forest as understood in the dictionary sense, but also any area recorded as forest in the Govt. record irrespective of its ownership.

In view of the word 'forest' in the act, it is obvious that, prior approval of the Central Govt. is required for any non-forest activities within the area of any forest. In accordance with Section 2 of Forest (Conservation) Act, all on-going activities within any forest in any State throughout the country, without prior approval of the Central Govt., must cease forthwith.

Provision of Forest (Conservation) Act, 1980 will be applicable since Plot No.550 of Khata No.532, plot no.1(P) Khata No.465, Plot No.1668 Khata No.532 belongs the kissam Jungle-II as per Sabik Record 1980. The excavated pit of Plot No.1679 Khata No.532 is coming under proposed reserve forest Kaliamba.

The mining in forest kissam (Jungle-II) and proposed reserve forest Kaliamaba without prior approval of Central Government is an offence under Section 3 of Forest (Conservation) Act, 1980.

Though the excavated land of Plot No.1679 Khata No.532 belongs to proposed reserve forest there is no forest growth over the plot as per Google sheet 17.02.2022 (Copy of the Google sheet dt.17.02.2022 & Topo sheet of the above area are enclosed as Annexure-XI & XII respectively).

#### RECOMMENDATIONS

##### (A) Environmental Compensation:

The Hon'ble NGT has directed in para 18 of the order dt. 23.11.2023 that "in case violations are found, the Committee shall recommend penalty as well as Environmental Compensation and also to suggest remedial measures, if any".

The committee observed that violation has been made by M/s. Shanti Construction Pvt. Limited by excavating morrum/laterite stone from the aforesaid plots without obtaining Environmental Clearance from SEIAA, Consent to Establish and Consent to Operate from State Pollution Control Board.

So, the environmental compensation is calculated using the methodology for assessing Environmental compensation prepared by CPCB




In- House Committee. As per methodology of CPCB the environmental compensation shall be based on the following formula:

$$EC=PI \times N \times R \times S \times LF$$

Where,

EC= Environmental Compensation in ₹

PI=Pollution Index of Industrial Sector.

N= Number of days of violation took place

R= A factor in Rupees (₹) for EC

S= Factor for scale of operation

LF= Location factor

**In the present context, the parameters of the above equations are as follows;**

- i. The methodology of CPCB suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental Compensation for Red, Orange and Green categories of industries, respectively. As per the office order No. 8333/Ind-I-Con-1505, dated 11.07.2018 of State Pollution Control Board, Odisha, the Mining activity is coming under red category industrial sector. So here **PI=80**.
- ii. N, the number of days for which violation took place is the period between the day of violation observed/ due date of direction's compliance and the day of compliance verified by CPCB/SPCB/PCC.  
From Touzi Misc case No. 18/ 2020-21 of Tangi-Choudwar Tahasil dtd. 26.05.2020, it is observed that M/s. Santi Construction started illegal excavation from that date only. So the number of days for which violation takes place till dtd. 08.09.2023 is 1201 days, So **N may be taken as 1201 days**.
- iii. R is a factor in Rupees which suggested to consider R as 250 as the Environmental compensation in case of violation. So here **R=250**
- iv. S is a factor representing the scale of operation of the industry (for micro or small scale=0.5, medium scale = 1.0 and large scale= 1.5). As per the report submitted by the Mining Officer the surface area of the pits from which morrum/laterite have been excavated is given as follows:

*Arulaha*

*Gary*

*Di*

*Benshin*

SL No.	Plot No.	Surface area of the of morrum/ laterite extracted inside and outside the plot area (in m <sup>2</sup> )	Total surface area (in m <sup>2</sup> )
1	550	60,893.2 (Inside the plot) 68,899.7 (Outside the plot)	1,29,792.9 or 32.07 Acres or 12.97 hectare
2	1606	46,975.3 (Inside & outside the plot )	46,975.3 or 11.60 Acres or 4.69 hectare
3	48	8,397.5 (inside the plot)	8,397.5 or 2.07 acres or 0.837 hectare

Based on the surface area of excavation the mining activities may be considered to small. So value of S= 0.5

- v. LF, could be based on population of the city/town and location of the industrial unit. LF is will be 1.0 in case unit is located >10 Km from the municipality boundary, LF is presumed as 1 for city/town having population less than One million.

Considering the distance of the quarries >10 Km from the area of Choudwar municipality and population less than One million, the value of LF= 1.0

Putting the value of PI, N, R, S and LF the Environmental Compensation is calculated as follows:

$$\begin{aligned} EC &= PI \times N \times R \times S \times LF \\ &= 80 \times 1201 \times 250 \times 0.5 \times 1.0 \\ &= ₹1,20,10,000/- \end{aligned}$$

**(B) Compensation to be paid/realized as per Odisha Minor Mineral Concession Rules, 2016 (Amendment up to 2023) and different notifications thereof**

**Morrum:**

Total illegal excavation of Morrum = 702876.4CuM

Royalty = (702876.4CuM × Rs.35 per CuM) = Rs.24600674.00

DMF= 10% of the Royalty = 10% of Rs.24600674.00 = Rs.2460067.40

EMF = 5% of the Royalty = 5% of Rs.24600674.00 = Rs.1230033.70

Additional Charge = (702876.4CuM × Rs.323.754 per CuM) = Rs.227559046.00

**Total (For Morrum) = Rs.255849821.00**

*(N.B. Additional charge is fixed taking into consideration average price of the nearest five quarries)*

*A. K. Saha*      *S. K. Saha*      *P. K. Saha*      *P. K. Saha*

**Laterite:**

Total illegal excavation of Laterite = 143519.90CuM

Royalty = (143519.90CuM × Rs.180 per CuM) = Rs.25833582.00

DMF = 10% of the Royalty = 10% of Rs.25833582.00 = Rs.2583358.20

EMF = 5% of the Royalty = 5% of Rs.25833582.00 = Rs.1291679.10

Additional Charge = (143519.90CuM × Rs.923.062 per CuM) = Rs.132477766.00

**Total (For Laterite) = Rs.162186385.00**

(N.B. Additional charge is fixed taking into consideration average price of the nearest five quarries)

Penalty against continuing contravention = Rs.5000.00 × 1201 days = Rs.6005000.00  
(From the period 26.05.2020 to 08.09.2023)

**Total Penalty = Rs.500000.00 + Rs.6005000.00 = Rs.6505000.00**

**Grand Total = Rs.424541206.00 (Rupees forty two crore forty five lakh, forty one thousand two hundred and six only)**

**Person/Agency is liable to pay the above amount.**

Submitted

*Sambit*  
08.02.2024  
Mr. Sambit Sahoo, Mining Officer,  
Mining Officer, Director of Mines,  
Old D. D. B. Office, Cuttack

*Aleecha*  
08/02/24  
Mrs. A. Madhavi Lata,  
Asst. Conservator of Forest,  
Cuttack Division  
(Representative of Divisional  
Forest Officer, Cuttack)

*Rashmi*  
08/02/2024  
Er. Rashmita Priyadarshini,  
Regional Officer,  
SPCB, Cuttack  
State Pollution Control Board,  
Cuttack

*U. Raj*  
08.02.24  
Mr. Umakant Raj,  
Additional District Magistrate,  
Cuttack  
Addl. District Magistrate,  
Cuttack

Rule-LIII Form No.320

**ORDER SHEET**

(See Paragraph 207(1) of Odisha Record Manual, 1964)

Order from .....to.....

Tahasil- Tangi- Choudwar P.S.- Vill.

District- Cuttack

Sub-Division- Sadar Nature of Case. Touzi Misc Case No. 18 /20-21

Sl. No. & date of order	Order & signature of the Officer	Note, action taken on order & date																
1	2	3																
26/05/20	<p>This Misc case is initiated on perusal of the report of R.I ,Uchhpada dtd 26.05.20. It reveals that one Sri Bipin Kumar Agrawal , Project Manager , Santi Construction Dist-Sambalpur has lifted 4300 cum of morrum/earth illegally and has utilized the minor minerals for development of Railway line from Salagaon to Budhapunk for which the land schedule is given below.</p> <p style="text-align: center;"><u>Land schedule</u></p> <table border="1" data-bbox="207 996 1252 1153"> <thead> <tr> <th>Mouza</th> <th>Khata No</th> <th>Plot No</th> <th>Area in Ac.</th> <th>Kisam</th> </tr> </thead> <tbody> <tr> <td>Mania</td> <td>532</td> <td>550</td> <td>0.25</td> <td>Jungle II</td> </tr> </tbody> </table> <p>As the minor mineral is illegally extracted from the above land the company is hereby directed to pay the following amount as per schedule -1 under Rule 51 of the OMMC (Amendment) Act, 2016 before the R.I , Uchapada /Nazir within 7 days failing which action will be taken to recover the said amount as per provision.</p> <table border="1" data-bbox="207 1422 1276 1646"> <tbody> <tr> <td>Royalty @ Rs.35/- per 1 cum X 4300cum</td> <td>=Rs.150500.00</td> </tr> <tr> <td>Penalty</td> <td>=Rs.49500.00</td> </tr> <tr> <td><b>Total</b></td> <td><b>=Rs.200000.00</b></td> </tr> </tbody> </table>	Mouza	Khata No	Plot No	Area in Ac.	Kisam	Mania	532	550	0.25	Jungle II	Royalty @ Rs.35/- per 1 cum X 4300cum	=Rs.150500.00	Penalty	=Rs.49500.00	<b>Total</b>	<b>=Rs.200000.00</b>	
Mouza	Khata No	Plot No	Area in Ac.	Kisam														
Mania	532	550	0.25	Jungle II														
Royalty @ Rs.35/- per 1 cum X 4300cum	=Rs.150500.00																	
Penalty	=Rs.49500.00																	
<b>Total</b>	<b>=Rs.200000.00</b>																	

True Copy

  
 TAHASILDAR  
 TANGI-CHOUWAR

(CONTINUATION OF ORDER SHEET)

Sl. No. & date of order	Order & signature of the Officer	Note of action taken on order with date
1	2	3

The R.I, Uchiapada /Nazir is directed to realize the above amount on proper receipt and report accordingly.

Put up after realization of the above amount.

Dictated

*[Signature]*  
Tahasildar. Tangi-Choudwar

*[Signature]*  
26/5/20  
Tahasildar  
Tangi-Choudwar

27/05/20

The case record is put up today. The Royalty & Penalty. has been realized by R.I Uchhapada Vide R.R No- 0773280 dt .27.05.2020

The RI is directed to stop further illegal extraction of Minor minerals from the above mentioned Govt. land & remain vigilant.

Dictated

*[Signature]*  
Tahasildar, Tangi-Choudwar

*[Signature]*  
27/5/20  
Tahasildar  
Tangi-Choudwar

True COPY

*[Signature]*  
TAHASILDAR  
TANGI-CHOUWAR

SHANTI CONSTRUCTION SAMBALPUR PVT. LTD.

SUPER CLASS GOVT CONTACTOR

BADABAZAR, BANGALIPADA PO - KHETRAJPUR, SAMBALPUR,

U453090R2017PTC028003

ODISHA 768003

E - mail :- bipln9233@rediffmail.com

- AAZCS5552N

Phone/Fax - 0663-2401507

- 21AAZCS5552M1ZN

Mob No - 9437050507

No. : 1524/12/09/2020

Date : 12/9/2020

To  
The Tahasildar  
Tangi-Choudwar  
Cuttack

Sub: - Source of Earth for the work "Execution of Earthwork and minor bridges in flyover portion between Byree-Kapilas Road (Ch-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nergundi 3rd Line of East Coast Railway" vide Agreement No-03/CE/Con/1/BBS/EcoR/2020, dt-27/05/2020.

Respected Sir,

With reference to the subject cited above, we would like to inform you that the above mentioned work has been awarded to us on 26.02.2020, since then we are facing difficulties in obtaining a proper source for the earth as a result the progress of the work hampered badly.

Now, we request you to kindly do the necessary arrangement for a proper source of earth on obtaining all the formalities. So as we can proceed with the work smoothly.

This is for your kind information & necessary action.

Thanking you,

Sincerely Yours'

Shanti Construction Sambalpur Pvt. Ltd.

Managing Director

ENCL: Copy of Acceptance Letter.

Copt to: Deputy Chief Engineer (Con), JJKR, for information & necessary action.

Shanti Construction Sambalpur Pvt. Ltd

Managing Director

TAHASILDAR  
TANGI-CHOUDWAR

MEMORIO 4621 Dt 12-11-20  
Copy to R.T Uchapada to submit the report on Mines minerals to be extracted by Shanti constn pvt. Ltd to the UIS at an early date

12/11/20  
T. Dasgupta

To  
Puc of R/1  
report  
intimate the  
applicant  
documents  
w/br  
here  
29/9/20

ANNEXURE - III

ଅନୁସୂଚୀ LIII- ପାଠ୍ୟ ସଂ. 320

ଆଦେଶ ପତ୍ର  
(ORDER SHEET)

[ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାଠ୍ୟ 207 (1) ବ୍ରହ୍ମବ୍ୟ]

Tauza' memo 12/21

ତା ..... ରୁ ..... ରିଖ ପରିଷଦ  
 ଚଉପିଲ Tangi-Choudwar, ଥାନା Tangi, ଗ୍ରାମ Maria  
 ସଂ..... ଜିଲ୍ଲା Cuttack ଉପଖଣ୍ଡ Sachedare ସଂଖ୍ୟା.....  
 20 21/21.....ର ଆଦେଶ ପତ୍ର ।

କେଉଁ ପ୍ରକାରର ମାମଲା Temporary permission for extraction & transport of earth for constn of flyover bridge from Byore - Kapras Road of Bhadrak - Narsingudi god line. In this connection, R.I. Verapada also indentified on the following schedule of Land. As per omme Rules. 2016 the mining plan is to be required for the above purpose.

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କର ଆଦେଶ ଓ ସ୍ୱାସ୍ତର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟାନୁଷ୍ଠାନର ବିବରଣୀ ସହ ତାରିଖ																														
1	2	3																														
15/12	<p>Proceed of the Letter of Managing Director Shanti Construction Company for extraction &amp; Transportation of earth for constn of flyover bridge from Byore - Kapras Road of Bhadrak - Narsingudi god line. In this connection, R.I. Verapada also indentified on the following schedule of Land. As per omme Rules. 2016 the mining plan is to be required for the above purpose.</p> <p style="text-align: center;"><u>Land Schedule</u></p> <table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th>କ୍ର</th> <th>C. NO</th> <th>P. NO</th> <th>Area</th> <th>କୋଟା</th> </tr> </thead> <tbody> <tr> <td>Maria</td> <td>829 (A+B)</td> <td>541</td> <td>Ac. 93</td> <td>ପାଟଣା</td> </tr> <tr> <td></td> <td></td> <td>545</td> <td>Ac. 56</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>549</td> <td>Ac. 64</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>551</td> <td>Ac. 42</td> <td>-</td> </tr> <tr> <td></td> <td></td> <td>552</td> <td>Ac. 82</td> <td>-</td> </tr> </tbody> </table> <p>Hence stated in is call. Intimate to M. D. Shanti Constn. to submit the approved mining plan to concerned Deptt.</p> <p style="text-align: right;">put up after receipt of the mining plan.</p> <p style="text-align: right;">15/12 Tangi-Choudwar</p>	କ୍ର	C. NO	P. NO	Area	କୋଟା	Maria	829 (A+B)	541	Ac. 93	ପାଟଣା			545	Ac. 56	-			549	Ac. 64	-			551	Ac. 42	-			552	Ac. 82	-	
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		549	Ac. 64	-																												
		551	Ac. 42	-																												
		552	Ac. 82	-																												

TRUE COPY  
Tangi-Choudwar

## (CONTINUATION OF ORDER SHEET)

Sl. No. & date of order	Order & signature of the Officer	Note of action taken on order with date																														
1	2	3																														
14.7.22	<p>This case is taken put up today. The Quarry permit has been instituted on the strength of letter of Dy. Collector, (Touzi) Collectorate, Cuttack vide Letter No-26dtd-12.01.2021 and letter of Dy. Chief Engineer (CON) East coast Railway, Jajpur, Keonjhar Road in favour of M/S Shanti construction of Pvt. ltd Sambalpur for construction of railway Road from Byree-Kapilash Road. In this context mining plan has been prepared &amp; submitted by Dy. Director Geology, Authorised Officer Directorate of Geology, Bhubaneswar on dtd-19.05.2021 in favour of Shanti Construction Private Limited for extraction of morrum &amp; ordinary Earth from Mouza-Mania for the year 2020-21 to 2025-26. (Five years).</p> <p style="text-align: center;"><b>Land Schedule</b></p> <table border="1" data-bbox="422 952 1189 1321"> <thead> <tr> <th>Mouza</th> <th>Khata No</th> <th>Plot No</th> <th>Area</th> <th>Kisam</th> </tr> </thead> <tbody> <tr> <td>Mania</td> <td>229 (AJA)</td> <td>541</td> <td>0.93</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>545</td> <td>0.56</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>549</td> <td>0.64</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>551</td> <td>0.42</td> <td>Patita</td> </tr> <tr> <td></td> <td></td> <td>552</td> <td>0.82</td> <td>Patita</td> </tr> </tbody> </table> <p>In this connection R.I Uchapada has been inquired in to and reported that.</p> <ol style="list-style-type: none"> <li>1. There is no historical monuments, public instruction, Building or any Legal habitations within 500 meters' radius of proposed plots.</li> <li>2. There is also no Railway lines/N.H/S.H available within the 500 meters radius of the proposal plots.</li> <li>3. The proposed plots are not included in D.L.C Forest and not under any unauthorised encroachment.</li> <li>4. The Extraction of minor minerals annually for a minimum guaranteed quantity of 6820 for the year 2022-23.</li> </ol> <p>Under Rule 32 of OMMC Rules-2016 the quarry holder shall be pay the minimum amount of Additional charges to be quoted shall be such as the competent authority in consultation with the controlling authority decide &amp; specify for grant of Quarry permit that the</p>	Mouza	Khata No	Plot No	Area	Kisam	Mania	229 (AJA)	541	0.93	Patita			545	0.56	Patita			549	0.64	Patita			551	0.42	Patita			552	0.82	Patita	
Mouza	Khata No	Plot No	Area	Kisam																												
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Sl. No. & date of order	Order & signature of the Officer	Note of action taken on order with date
1	2	3
	<p>minimum amount of Additional charges so fixed should not be less than 5% of the rate of Royalty.</p> <p>Hence the Royalty per cum asper schedule-1 of Rule 35 of OMMC Rules-2016 comes to Rs.35/- &amp; Additional charges proposed for Temporary quarry permit for mania morrum ordinary earth quarry minimum 200% of the Royalty which comes to Rs.70/-.</p> <p>In view of the above, the case record is submitted to the Collector, Cuttack through Sub-Collector, Sadar, Cuttack for approval of Temporary Quarry permit not more than one year asper Rule 36 of OMMC Rules-2016 &amp; revised notification on 31<sup>st</sup> March-2022 and Additional charges specified as above for the proposed mania morrum &amp; ordinary earth to be settled through quarry permit as per Rule 36 of the OMMC Rules 2016.</p> <p>Dictated    Tahasildar.  Tangi-Choudwar</p> <p>   Tahasildar  Tangi-Choudwar</p>	

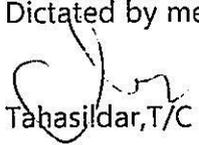
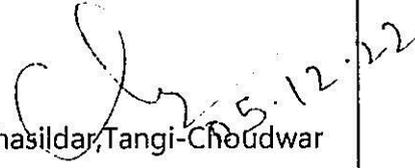
ଫର୍ମ L.III-ଫାଇଲ ସ.321

[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ )  
( CONTINUATION OF ORDER SHEET )

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟକ୍ରମର ତିସ୍ତଣୀ
1	2	3
02.11.2022	<p>The case record is put up to-day. Perused the letter No.6551 dated 20.07.2022 of Sub-Collector, Sadar, Cuttack. S.C. (S) Cuttack has clarified that Tahasildar is the Competent Authority to grant quarry permit and to issue transit pass without submitting the case to the Collector, Cuttack as per Notification No.6027/SM dated 18.07.2017 of Principal Secretary to Government, Steel &amp; Mines Department, Odisha. Further as per Rule-32 of OMMC Rules, 2016, additional charge is not applicable for Quarry permit. Also exemption of EC and consent Administration is applicable for extraction or sourcing or borrowing of ordinary earth for the linear projects such as roads, pipelines etc as per letter No.3776 dated 03.02.2021 of Government.</p> <p>The User Agency applied for temporary permit to extract and transport ordinary earth / morrum for use the same in construction of railway project. The Deputy Chief Engineer (Con), E.Co Railway, Jajpur-Keonjhar Road vide letter No.381 dated 01.06.2022 for issue temporary permit in favour of M/s Shanti Construction Pvt Ltd Sambalpur for extraction of ordinary earth / morrum for use in railway work.</p> <p>On eventual of grant of permission for quarry permit, the User Agency is liable to deposit the following dues as per OMMC Rules, 2016.</p> <p>Royalty @ Rs.35/- per cum x 2000 cum = Rs.1,40,000.00 including additional charge</p> <p>Dead Rent @ Rs.10,500/- per hector - Rs. 14,154.00</p> <p>Surface Rent - Rs. 485.00</p> <p>DMF @ 20% of the Royalty - Rs. 42,000.00</p> <p>EMF @ 5% of the Royalty - Rs. 7,000.00</p> <p style="text-align: right;">TOTAL : <b><u>Rs.2,03,639.00</u></b></p> <p>Ask the applicant to deposit the above dues before the Nazir / R.I. concerned on proper acknowledgment.</p> <p>Dictated by me.</p> <p>Tahasildar, T/C</p>	<p style="text-align: right;">Tahasildar, Tangi-Choudwar</p>

[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାରାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ ]  
( CONTINUATION OF ORDER SHEET )

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ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ତିସ୍ତଣୀ
1	2	3
<p>05.12.22</p>	<p>The case record is put up to-day. The applicant has deposited the Govt dues vide M.R. No.....0473160..... dated...30.11.2022... before the Nazir.</p> <p>Hence, Temporay Quarry Permit is hereby accorded in favour of M/s Shanti Construction Pvt Ltd Sambalpur for extraction and transportation of 2000 cum ordinary earth / morrum. Accordingly intimate the R.I. concerned to keep close watch on lifting of ordinary earth / morrum.</p> <p>Dictated by me.</p> <p> Tahasildar, T/C</p> <p> Tahasildar, Tangi-Choudwar</p>	

==  
after

7



ANNEXURE - IV Series

Office of the  
Dy.Chief Engineer(Con.),  
East Coast Railway,  
Jajpur-Keonjhar Road.  
Email: dyce.jjkr@gmail.com  
Date:15.12.2020.

No.DCE/C/JJKR/Govt.land/67

To  
The Sub-Collector,  
Cuttack.

Sub: Issue of temporary permission for Govt.land for execution of flyover line between Byree-Kapilas Road.

Agency : M/s. Shanti Construction Sambalpur Pvt.Ltd, Sambalpur.  
Contract Agreement No.03/CE/CON//BBS/ECOR/2020, Dtd.27.05.2020.

Sir,

The flyover line between Byree-Kapilas Road is in progress and being executed by M/s. Shanti Construction Sambalpur Pvt.Ltd, Sambalpur vide Contract Agreement No.03/CE/CON//BBS/ECOR/2020, Dtd.27.05.2020. The above work is targeted for commissioning by Dec'2021 and being monitored by Railway Board and PMO office.

The agency has applied for lease of Govt.land to lift moorum & earth whose permission process is in progress by Tahasildar, Tangi Choudwar. In the meanwhile to facilitate good progress and to avoid idle of men & machineries of the agency. temporary permission may please be granted from suitable Govt. land with depositing the royalty amount by the agency.

Thanking you,

Yours faithfully,

*[Signature]*  
Dy.Chief Engineer(Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.

Copy to: (1) CPM/III/BBS for kind information.  
(2) Tahasildar, Tangi Choudwar for information & necessary action please.

*[Signature]*  
Dy.Chief Engineer(Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.

*Take copy*  
*[Signature]*  
TAHASILDAR  
TANGI-CHOUDWAR

IV

Dy. Chief Engineer

East Coast Railway.

Office of the  
Dy. Chief Engineer(Con.),  
East Coast Railway,  
Jajpur-Keonjhar Road.  
Email: dyce.jjkr@gmail.com  
Date: 01.06.2022.

No.DCE/C/JJKR/Govt.land/38 |

To  
✓ The Tahasildar,  
Tangi Choudwar.

**Sub:** Issue of temporary permission for Govt.land for execution of flyover line between Byree-Kapilas Road.

**Agency :** M/s. Shanti Construction Sambalpur Pvt.Ltd, Sambalpur.

**Letter Of Acceptance No.** ECoR-Const-HQ-Engg/ETCPMIIIBBS2022020/01538960055334, Dtd.01.06.2022.

**Ref:** Contractor's letter dated.01.06.2022.

Sir,

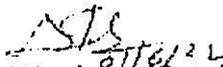
In connection with Bhadrak-Nergundi 3<sup>rd</sup> line, the earth work is in progress in section between Byree-Kapilas Road. There is huge requirement of earth to make formation ready. The agency has requested to provide the Govt.land in the nearby location due to non-availability of soil from private source.

The above work is a targeted work and date of completion is 31.03.2023. The project is monitored by CMO & PMO office every month through 'Pragati Meeting'. Vide this office letter No.DCE/C/JJKR/Amrit Sarovar/BHC-NRG/378, Dtd.28.05.2022, the District Magistrate had been requested to provide land for creating 'Amrit Sarovars' as per Govt.of India letter No.379839, Dtd.19.05.2022 which earth will be used for railway project work.

In view of above, it is requested to facilitate govt.land to extract earth/moorum for execution of the targeted 3<sup>rd</sup> line, for which, necessary royalty will be deducted at source and deposited to State Govt.

Thanking you,

Yours faithfully,

  
Dy.Chief Engineer(Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.

Copy to: (1) CE/C/III/BBS for kind information.

(2) Shanti Construction Sambalpur Pvt.Ltd, Badabazar, Bangallpada, PO-Khetrarajpur, Sambalpur.

Dy.Chief Engineer(Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.

TAHASILDAR  
TANGI-CHOUWAR

True copy  


ANNEXURE - IV

EAST COAST RAILWAY

Office of the  
Dy.Chief Engineer(Con.),  
East Coast Railway,  
Jajpur-Keonjhar Road.  
Email: dyce.jjkr@gmail.com  
Date:16.06.2022

No. DCE/C/JJKR/BYY-KIS/BKD-SEC-JV/409  
To  
The Collector,  
Cuttack district

Sub: Request for permission for providing earth from Govt.land in connection with execution of Flyover work between Kapilas Road-Byree.  
Ref: Agency, M/s.BKD-SEC-JV's letter dtd.13.06.2022 and M/s.Shanti Construction Sambalpur Pvt.Ltd's letter dtd.01.06.2022.

Sir,

The flyover works in between Kapilas Road and Byree are being executed by M/s.BKD-SEC-JV and M/s.Shanti Construction Sambalpur Pvt.Ltd. For construction of this flyover line between Kapilas Road-Byree, about 800000 cum. of borrow earth, 100000 cum. of sand and 50000 cum. of moorum is required.

The agencies have expressed difficulties in arranging the above quantities of earth & moorum from private sources. Therefore, they have requested vide their letter dtd.01.06.2022 & 13.06.2022 to provide sources for earth, sand & moorum to complete the work within the target period.

This Railway project is categorized as Critical and it is being monitored by Railway Board, PMO office & State Govt. through Pragati portal.

In view of above, necessary instruction may please be issued to Tahasildar, Tangi Choudwar to provide suitable sources to achieve the target of completion.

The requisite charges, royalty etc. will be deposited by agencies or royalty will be deducted from running bills of agencies and will be deposited with State Govt.

Thanking you Sir.

Encl: Letters of agencies as above.

TAHASILDAR  
TANGI-CHOUDWAR

Yours faithfully,

Dy.Chief Engineer (Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.

Copy to :

- (1) CE/C/III/BBS for kind information.
- (2) Tahasildar, Tangi Choudwar for information and necessary action please.
- (3) BKD-SEC(JV), Plot No.234, Mahanadi Vihar, Nayabazar, Cuttack-753004 for information please.
- (4) Shanti Construction Sambalpur Pvt.Ltd, Badabazar, Bangalipada, PO-Khetrajpur, Sambalpur-768003 for information please.

Dy.Chief Engineer (Con.),  
E.Co.Railway, Jajpur-Keonjhar Road.



FINAL COPY

## MINING PLAN

(Prepared under Rule 28 (1) of the Odisha Minor Mineral  
Concession Rules, 2017)

### OF MANIA MORRUM & ORDINARY EARTH QUARRY

(PLOT NO. 541, 545, 549, 551 & 552)

OVER 3.37 AC. (1.363 HA) UNDER REFERENCE IS LOCATED IN  
VILLAGE MANIA, UNDER TANGI CHOUDWAR TAHASIL IN  
CUTTACK DISTRICT, ODISHA

APPLICANT : Shanti Construction, Sambalpur,  
Pvt. Ltd

LEASE PERIOD:- 2021-22 to 2025-26

*Prepared by*

BHUPESH CHANDRA MAHANTA  
RQP/OD/006/2015



**GEMS Consultancy**

N-1/39, IRC Village, Nayapally,  
Bhubaneswar- 751045  
Phone: 0674-2553006

Email: [gemsconsultancybbs@gmail.com](mailto:gemsconsultancybbs@gmail.com)  
[mapgems@gmail.com](mailto:mapgems@gmail.com)

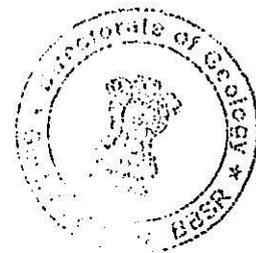
Approved  
*[Signature]*  
Deputy Director Geol.  
Authorised Officer  
Directorate of Geol.  
Bhubaneswar

*True copy*

*[Signature]*  
TAHASILDAR  
TANGI-CHOUDWAR

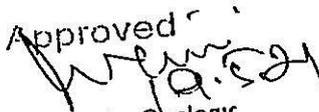


*[Signature]*  
B.C. MAHANTA  
RQP/OD/006/2015  
GEMS Consultancy



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8	Undertaking from Lease applicant	11

Approved  
  
 Deputy Director Geology  
 Authorised Officer  
 Directorate of Geology  
 Bhubaneswar

10.05.21  
 BC MAHANTA  
 RQP/OD/006/2015  
 GEMS Consultancy

## Consent of Lessee



The Mining Plan of Mania Morrum Quarry over 3.37 Acres/1.30 Hectares village Mania under Uchapada Panchayat, Tangi Choudwar Tahasil of Cuttack district, Odisha has been prepared by *Mr. Bhupesh Chandra Mahanta, RQP/OD/006/2015*. I request the Authorized Officer, O/o The Director Geology, Bhubaneswar, to make further correspondences regarding the mining plan with the said RQP in his following address:

*Mr. Bhupesh Chandra Mahanta, RQP*  
**GEMS Consultancy**  
 N/1 - 39, IRC Village, Nayapally  
 Bhubaneswar- 751015

I hereby undertake that all modifications to be made in the mining plan with progressive mine closure plan by the RQP be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respects.

Date:

SHANTI CONSTRUCTION, SAMBALPUR PVT. LTD.

*(Signature)*  
**Shanti Construction, Sambalpur, Pvt. Ltd**  
 Managing Director

(Signature of the Concessionaire)

## Certificate from RQP



Certified that the provisions of Odisha Minor Minerals Concession Rules 2017 have been observed in the mining plan in respect of Mania Morrum & Ordinary Earth Quarry (Plot No.541 , 545, 549, 551 & 552) over an area of 3.37 Acres/ 1.363 Hectares from village Mania under Uchapada Panchayat, Tangi Choudwar Tahasil of Cuttack district, Odisha, prepared under Rule 28(4) of OMMC Rules 2017 of Shanti Construction, Sambalpur, Pvt. Ltd and wherever specific permission is required, the lessee will approach the concerned statutory authorities. Certified that the information furnished in the mining plan is correct to the best of my knowledge and belief.

10.05.2021  
 Mr. Bhupesh Chandra Mahanta  
 RQP/OD/006/2015.  
 BC MAHANTA  
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B



## Certificate from Revenue Inspector

Certified that the lease area is demarcated and shown in the field by me in respect of Mania Morrurum & Ordinary Earth Quarry (Plot No.541, 545, 549, 551 & 552) over an area of 3.37 Acres/ 1.363 Hectares from village Mania under Uchapada Panchayat, Tangi Choudwar Tahasil of Cuttack district Odisha of Shanti Construction, Sambalpur, Pvt. Ltd for quarrying and mining the area.

The details of the land schedule are given in the below table:-

Mouza	Khata No.	Plot No.	Kissam	Area in Ac
Mania	829(AJA)	541, 545, 549 ,551 & 552	Patita	3.37

Certified that, the information furnished by me is correct to the best of my knowledge.

  
 REVENUE INSPECTOR  
 R.I.SECTOR

C

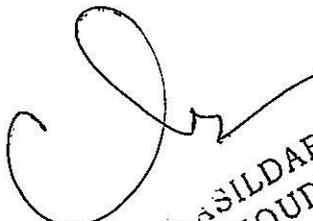


## LIST OF ANNEXURES

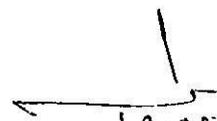
- I. Copy of letter of Tahasildar to prepare mining plan
- II. Copy of Authenticated Lease Map
- III. Copy of RQP Certificate

## LIST OF PLATES

LIST OF PLATES		
Plate No.	Description	Scale
1	Key Plan	1 : 50,000
2	Lease plan	16" = 1 mile
3	Surface Plan	1 : 1,500
4	Geological Plan	1 : 1,500
5	Development Plan	1 : 1,500
6	Conceptual plan	1 : 1,500
7	Environmental Management Plan	1 : 1,500
8	Progressive Mine Closure Plan	1 : 1,500

  
 TAHASILDAR  
 TANGI-CHOUDWAR

D

  
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**MINING PLAN FOR WINNING OF MORRUM & ORDINARY EARTH UNDER MANIA VILLAGE, UNDER TANGI CHOUDWAR TAHASIL OF CUTTACK DISTRICT, ODISHA**



**Introduction:**

**MANIA MORRUM & ORDINARY EARTH QUARRY**

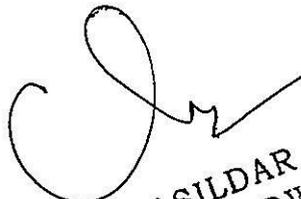
(Plot No. – 541, 545, 549, 551, 552)

The area over 3.37 Ac. (1.363 Ha) under reference is located in village Mania, under Tangi Choudwar Tahasil in Cuttack district of Odisha. The quarry lease has been proposed to be granted by the Tahasildar, Tangi Choudwar for minor mineral (Morrums & Ordinary Earth).

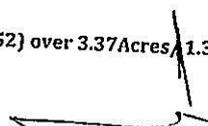
The area under reference is featured in the Survey of India Topo-sheet no. F45U2 & F45T14 and bounded between the latitudes  $20^{\circ} 36' 53.69''$  N to  $20^{\circ} 37' 4.46''$  N and longitudes of  $86^{\circ} 01' 2.37''$  E to  $86^{\circ} 01' 7.42''$  E

The proposed lease area is located at a distance of 4.37 kms from the nearest town. The nearest NH-5 is located at 4.36 kms from the proposed lease site. The nearest railway station is Byree railway station which is 2.18 kms from the proposed lease site. The nearest airport is Bhubaneswar Airport which is 45.34 kms from the said lease area.

The representative of the competent authority, i.e. the Revenue Inspector of the concerned area surveyed the area in the field (map enclosed in Annexure-II), the co-ordinates and levels of the area was recorded with hand held GPS (GARMIN eTrex 10) at the time of inspection for boundary description of the area. The co-ordinates of boundary corner points are shown in the Surface Plan (Plate No.3) and in boundary description in the prescribed minor mining plan format-O.

  
**TAHASILDAR**  
**TANGI-CHOUDWAR**

Mining Plan; Mania Morrums & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres / 1.363 Hectares in Village- Mania 1

  
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**FORM - O**

(Under Rule 28 (4) of the Odisha Minor Mineral Concession Rules, 2007)  
(As per MoEF Notification, 2006 and its amendments-Category: B2)

As per the provisions/guidelines of MCDR, 1988- Category: B)



1. Name & Address of the Lessee : Shanti Construction, Sambalpur, Pvt, Ltd.  
(Signature of the Concessionaire)

2. Particulars of the Area (Acreage, Boundary Description & Land Schedule), Attach Location map and surface plans showing the existing features of the area with contours at 2m interval):  
This area comprises of 3.37Acres/1.363Hectares acreage. Boundary description & land schedule has been mentioned below. Location map & surface plan has been attached as Plate no -1 & 3 respectively.

**BOUNDARY DESCRIPTION:**

The pillar co-ordinates given below are calculated by geo-referencing based on the field survey by hand held GPS as shown by the representative of the competent authority.

GPS Boundary Co-ordinates		
Sl. No.	Latitude	Longitude
P1	20° 37' 04.46" N	86° 01' 02.55" E
P2	20° 37' 04.09" N	86° 01' 05.01" E
P3	20° 37' 02.53" N	86° 01' 04.32" E
P4	20° 37' 02.81" N	86° 01' 02.73" E
P5	20° 37' 03.55" N	86° 01' 02.37" E
P6	20° 37' 01.56" N	86° 01' 05.79" E
P7	20° 36' 58.90" N	86° 01' 07.42" E
P8	20° 36' 56.96" N	86° 01' 07.38" E
P9	20° 36' 55.54" N	86° 01' 07.13" E
P10	20° 36' 55.64" N	86° 01' 06.61" E
P11	20° 36' 53.69" N	86° 01' 06.05" E
P12	20° 36' 54.13" N	86° 01' 04.64" E
P13	20° 36' 55.04" N	86° 01' 05.00" E
P14	20° 36' 56.21" N	86° 01' 05.43" E
P15	20° 36' 56.60" N	86° 01' 05.06" E
P16	20° 36' 56.59" N	86° 01' 06.03" E
P17	20° 36' 57.74" N	86° 01' 06.35" E

Mining Plan; Mania Morrurum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37Acres/ 1.363Hectares in Village- Mania <sup>2</sup>

Approved  
  
Deputy Director Geology  
Authorised Officer  
Directorate of Geology  
BBSR

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P18	20° 36' 59.06" N	86° 01' 05.36" E
P19	20° 37' 0.01" N	86° 01' 05.30" E
P20	20° 37' 01.08" N	86° 01' 04.53" E
P21	20° 37' 01.54" N	86° 01' 04.54" E

**LAND SCHEDULE:**

As per the lease plan the Land schedule is as follows:

Village	Khata No	Plot No	Area (In Acres)	Kissam
Mania	829(AJA)	541, 545, 549, 551, 552	3.37	Patita

3. **Status of the Lessee: (Private Individual/ Private Company/ Public Sector/ Undertaking/ Joint Sector Undertaking/ Others)** : Private Company.
4. **Period of the concession** : 5 years, i.e. 2021-22 to 2025-26
5. **Mineral intended to be won** : Morrum & Ordinary Earth
6. **Name, Address & Registration No. of RQP Preparing the mining plan with validity of Recognition.** : Bhupesh Chandra Mahanta  
Address - GEMS Consultancy  
N- 1/39, Nayapalli, Bhubaneswar  
Regn. No - RQP/OD/006/2015  
Valid up to- 22/09/2025  
Email- [gemsconsultancybbs@gmail.com](mailto:gemsconsultancybbs@gmail.com)
7. **Order No. & date of Competent Authority granting the concession: (Copy of the order to be attached)** : Letter No- 272 Dated- 15/01/2021 & Letter NO- 2892, Dt.07. 04. 2021  
of Tangi Choudwar Tahasildar  
(Copy enclosed as Annexure-I)
8. **If, forest area, whether forest clearance obtained (Attached copy of forest clearance)** : No Forest land is involved in the lease hold area. So forest clearance is not required.
9. **Reserves (Estimation to be based on the exploration, if any, carried out in the area or on the local parameters)** :

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres/ 1.363 Hectares in Village- Mania 3

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 Deputy Director Geology  
 Authorised Officer  
 Directorate of Geology  
 Bhubaneswar

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Regional Geology

9.1 Geology Sequence

The geological formations encountered in the district range in age from Precambrian to recent. The Precambrian rocks occur in the western part of the district, the quaternary formations mainly occur in the eastern part of the district. The Mesozoic rocks are exposed in the west central part of the district. The generalized stratigraphic sequence is given in Table 4.1 and the geological map of the study area is shown in Fig. 4.1.

TABLE 9.1: GENERALIZED STRATIGRAPHIC SEQUENCE IN CUTTACK DISTRICT

Age	Lithology
Quaternary	Recent Alluvial, older Alluvium, Laterites and lateritic gravels
Upper tertiary	Brown, yellowish brown and gray clay, sand gravel, pebbles, gritty sand stone, limestone, shale and shale fragments)
<b>UNCONFORMITY</b>	
Mesozoic	Shale-Sand stone sequence of Athgarh formation
<b>UNCONFORMITY</b>	
Precambrian	Granites and granite gneisses, Charnokite, Khondalite

9.1.1 Pre-Cambrians

The Precambrian rocks occupy Narsingpur, Baramba, Banki, Tigiria and parts of Athgarh, Tangi Choudwar and Dampara blocks. The granitic rocks mainly form undulating plain and the Khondalite

and Charnokite form mostly the hills. The granitic rocks and Charnokite-Khondalite rocks occupy more or less fifty-fifty geographical area, in hard rock terrain.

The shale sandstone sequence of Athgarh formation of upper Gondawana group are exposed as patches mainly in Athgarh and Barang block. This formation is capped by laterites in major part of the area. The sandstone are fine to coarse grained, white to gray feldspatic but sometimes pebbly, conglomerates to gritty and ferruginous. Layers of grayish white and pinkish shale are intercalated with sandstones. These sandstones are friable at some places and hard and compact at places.

9.1.2 Tertiary Formations

The tertiary formations are encountered in the bore holes at different depth ranges. The Miocene formation marine and fossiliferous. It consists of yellowish-brown limestone, gray clay and fine to coarse sand. The Miocene formations are estuarine deposits. They consist of mainly brown yellowish brown and gray clay, gritty sandstones and gravels.

9.1.3 Alluvial Deposits and Laterites

The older alluvium occurs mainly in the upper part of the Mahanadi delta. This sediment is gray to brown in colour.

The younger alluvium occupies the major part of the deltaic plain and also occurs strips of limited thickness along the course of major rivers and streams in the in the hard rock and semi consolidated terrain. This deposit consists of clay, sand, gravels and pebbles which are deposited by the Mahanadi river and its distributaries and tributaries.

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres / 1.363 Hectares in Village- Mania

Approved  
*[Signature]*  
Deputy Director Geology  
Authorised Officer  
Directorate of Geology  
Bhubaneswar

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Laterites occur as patches capping over the crystalline rocks and also over Athgarh formation. The average thickness is around 6 to 6 m with maximum around 30m.

#### 9.1.4 Structural Features

The general strike of the Precambrian rocks varies from NE-SW towards extreme western part of the district. The rocks are jointed and joint plains exhibit three different directions varying from NE-SW to NW-SE with steep dip. The Athgarh sandstone are fairly jointed with joint direction NE SW, NW-SE, N-S and dips of dips of joint plains are mostly vertical the bedding plain of sand stone dip at low angles.

#### Reserve (Method of estimation of reserve) The basis of estimation of reserve and calculation of development thereof.

The basis of estimation of resource and calculation of development thereof from old excavated quarry and road cuttings. The thickness of Top soil is 0.25mtr, Soil [Ordinary Earth] is 0.5mtr depth just below top soil and Morrum is 2.25mtr depth below Ordinary earth as seen/observed. This thickness of soil and morrum has been taken into account for estimation of resource that the mode of occurrence in for the entire surface area.

- (i) The reserve of morrum & Ordinary earth in the leasehold area has been calculated by Surface area method.
- (ii) Two nos of pits were done within the lease area to prove the depth of minerals.
- (iii) The surface area of each slice have been calculated and multiplied with the depth of the respective slice to achieve the volume of Morrum & Ordinary earth in Cu.m.
- (iv) The Geological reserves have been calculated under proved category for Morrum & ordinary earth. Whereas mineable reserve has been calculated upto the ultimate pit limit, which has been proposed up to the proved zone excluding 7.5m safety zone.
- (v) The top most RL of the lease area is 35 mRL and the lowest RL is 31mRL and from field survey it is found that there is no existing quarry present in the lease hold area.
- (vi) As Morrum is weathered laterite hence 100% of RoM will be used as ore. Detail calculation has been shown in the table.
- (vii) The reserve assessment, has been drawn based on the field observation & the lease area observation. Leaving space for mining benches mineable reserve has been calculated. Details of both geological & mineable reserve calculations are given below.

**TABLE- 1**

GEOLOGICAL RESERVE				
SURFACE AREA OF (m <sup>2</sup> )	Minor Mineral	THICKNESS OF (m)	VOLUME (m <sup>3</sup> )	CATEGORY
S		T	R=S X T	
13627	Top Soil	0.25	3407	PROVED
	Ordinary Earth	0.50	6814	
	Morrum	2.25	30661	
TOTAL			40882	

*Total Geological reserve (Including All): 40,882Cu.m*

The mineable reserve has been estimated in similar manner as geological reserve and excluding 7.5m safety zone barrier all along the lease boundary.

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37Acres/ 1.363Hectares in Village- Mania <sup>5</sup>

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*[Signature]*

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**TABLE- 2**

MINEABLE RESERVE				
SURFACE AREA OF (m <sup>2</sup> )	Minor Mineral	THICKNESS OF (m)	VOLUME (m <sup>3</sup> )	CATEGORY
S		T	R=S X T	
7139	Top Soil	0.25	1785	PROVED
	Ordinary Earth	0.50	3570	
	Morrum	2.25	16063	
	TOTAL		21418	



**Total Mineable reserve (Including All): 21,418Cu.m**

**10. Mining:**

(a) **Whether manual or semi-mechanized or mechanized** : Semi mechanized

In the applied quarry lease area, the Morrum & Ordinary Earth shall be excavated by Semi mechanized open cast mining methods. Handling of Morrum & Ordinary Earth will be done both manually and by machineries i.e. excavators. The excavated Morrum & Ordinary Earth will be loaded from quarry to the users/destination through trucks/tractors. The mining will be undertaken on single shift basis. The local man power shall be engaged in the mine.

(b) **If semi-mechanized or mechanized, number, type and capacity of machines to be used:**

As mentioned earlier the mining will be operated in semi-mechanized manner.

Excavation & loading of Morrum & Ordinary Earth into the trucks/tractors will be done by manual means. The transportation from the morrum quarry site to respective users/destinations shall be achieved by trucks/tractors. The no. of fleets with their capacity is as below:

**TABLE- 3 (Machineries used)**

Type of Machines	Capacity	No. of Machines
Excavator/JCB	0.9 Cu.m.	1
Safety gears Helmets, safety shoes, Goggles, & Hand gloves	-----	As required
Tipper/Tractor	4/2.5 Cu.m.	2
Hyva	10 Cum.	1

(c) **Whether drilling and blasting will be made use of, If yes, state monthly quantity of explosives to be consumed**

As such Morrum & Ordinary Earth bed is loose hence no drilling & blasting is required.

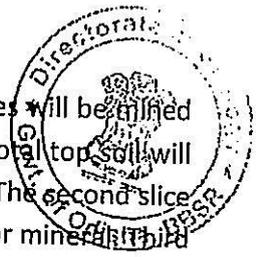
Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres/ 1.363 Hectares In Village- Mania

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**(d) Benching pattern (Height x Width)**

Conventional method (slice) of mining will be adopted in the lease area. Three slices will be defined out within the minable area. First slice will be the top soil depth of 0.25 mtr and total top soil will be spreaded within the safety zone area where plantation can be done every year. The second slice will be the ordinary earth depth of 0.50 mtr below top soil, which shall be used as minor mineral. The third slice will be Morrum depth of 2.25 mtr. Below the ordinary earth, which shall be used as minor mineral. The total average depth will be 3 mtr. Resulting vertical height depth of bench of 3 m and width of whole quarry floor.

**(e) Face lay out (attach development plan)**

During the plan period the development has been proposed in the mineable area of the lease area. [Ref; Plate no. 5]

**(f) Quarry Floor level (RL) at the end of each year & at the end of period of the concession:**

The Quarry floor level at the end of the plan period shall be;

YEAR	QUARRY FLOOR LEVEL
2021-22	28 mRL
2022-23	28 mRL
2023-24	29mRL
2024-25	32mRL
2025-26	32mRL

**(g) Quantity of mineral to be won (Annual Level of Production)**

The production details have been described in the Table 4A as shown below;

**TABLE- 4 A**

YEARWISE PRODUCTION (Ordinary Earth)				
YEAR	SURFACE AREA (m <sup>2</sup> )	THICKNESS OF Ordinary Earth (m)	VOLUME OF Ordinary Earth (m <sup>3</sup> )	REMARK
2021-22	3030	0.50	1515	PROVED
2022-23	3031	0.50	1516	
2023-24	333	0.50	166	
2024-25	333	0.50	166	
2025-26	334	0.50	167	
TOTAL			3530	

**Total Production; 3,530 Cu.m**

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37Acres / 1.363Hectares in Village- Mania 6

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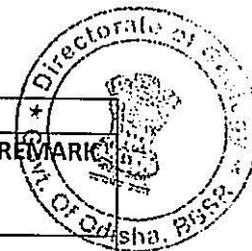
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TABLE- 4 B

YEARWISE PRODUCTION (Morrum)				
YEAR	SURFACE AREA (m <sup>2</sup> )	THICKNESS OF MORRUM (m)	VOLUME OF MORRUM (m <sup>3</sup> )	REMARKS
2021-22	3030	2.25	6818	PROVED
2022-23	3031	2.25	6820	
2023-24	333	2.25	749	
2024-25	333	2.25	749	
2025-26	334	2.25	752	
TOTAL			15888	



*Total Production; 15,888 Cu.m*

- (h) *Quantity of overburden to be removed (Show location of such disposal in development plan)*  
: Since the Morrum & Ordinary Earth deposit is devoid of any over burden, development for over-burden does not arise. In this quarry some intermediate waste will be generated.
- (i) *Whether heavy blasting to be adopted, if yes, location of nearest habitation (To be shown in the surface plan)*  
: No heavy blasting is required.
- (j) *Safety precautions to be adopted*  
: As per the safety guidelines of DGMS, all the machineries used for mining operation shall be checked and calibrated by the competent person/authority. The manpower utilized will be provided with helmets, safety shoes, goggles, ear plugs & hand gloves, etc. Vehicles are to be covered with tarpaulin during transportation from source to destination to avoid air pollution. Employees are to be supplied all types of safety equipment by the employer as per the safety rules and regulations based on their types of work. All accidents that includes injury or loss of life or damage to the property will must be reported to the district administrative. There are some precautionary measures for the protection of environment in and around the lease area which are described below;
- ✓ The boundary marks & pillars are to be maintained in good conditions.
  - ✓ No mining operations will be carried out within the safety zone area which has been considered 7.5 m wide all along the lease boundary.

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37Acres/1.363Hectares in Village- Mania

Approved  
*[Signature]*

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- ✓ Mining activities will be carried out with appropriate environmental safeguards, and shall take such steps for reclamation whenever necessary.
- ✓ The mining operation will be stopped when it touches the ground water table, and the same will be informed to the appropriate authorities. Anyhow such type of occurrence is not expected presently as per data collected.
- ✓ The provisions of *Mines Act, 1952*, *Mines and Minerals (Development & Regulation) Act, 1957* and the rules & regulations framed under time to time as well as *Explosives Act, 1984* and rules made there under for development of minor minerals shall be strictly observed by the lessee.



(k) *Brief description on method of procurement and storage of explosives* :  
Not applicable.

**11. Waste Disposal**

Not applicable as there will be no generation of waste in this case.

(a) *Location (show it in the development plan)* : Not applicable.

(b) *Area covered* : Not applicable.

(c) *Environmental safeguards for such Disposal* : Not applicable.

**12. Mine drainage (Give details of total make of water during dry and rainy season and its method of handling)**

As the area is situated at a height from the general ground level, the runoff water will follow the natural path on the surface of the earth. So no artificial drainage system is required.

**13. Mineral processing (Give details of processing including sizing, sorting, generation of rejects/fines etc.)**

Earth excavation from the quarry is not required to be processed as the end consumer will purchase the Morrum as such for their requirement.

**14. (a) No. of trees to be uprooted due to mining operation**

As the applied lease area is devoid of any trees, so no trees will be uprooted in mining operation except some scrubs and bushes.

(b) *Programme of Plantation*: Plantation will be done in the safety zone of the applied quarry lease area. Fifty numbers saplings of Banyan, Mango, Neem, Saguan, & other local species will be planted every year as shown in Plate No.7.

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres/ 1.363 Hectares in Village- Mania 8

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Authorised Officer  
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YEARWISE PLANTATION	
YEAR	NO. OF SAPLINGS
2021-22	50
2022-23	50
2023-24	50
2024-25	50
2025-26	50
<b>TOTAL</b>	<b>250</b>

### 15. Manpower:

#### (a) Supervisory (inclusive of statutory personnel's)

One qualified 2<sup>nd</sup> class manager to be or one foreman, supervisor having sound knowledge and good experience which will fulfill the basic requirements of quarrying minor minerals and he must be capable to manage the annual production followed by one Mining Mate.

#### (b) Non-Supervisory (skilled, semi-skilled & un-skilled)

All the operators of these machines & driver should be skilled. All the helpers of machines & tippers should be semi-skilled. And all the labors come under un-skilled category.

**TABLE- 5 (Employment potential)**

Skilled	Semi- skilled	Un- skilled	Total
02	03	10	14

#### (c) OMS

: 4.16 Cu.m/Man Shift

Average annual production = 8336 Cu.m

No. of working days in a year = 200 days (Average)

Production per day = 8336Cu.m /200 days= 41.68 Cu.m

41.66 CuM (Production per day) ÷ 10 Nos (Unskilled manpower) = OMS 4.16 CuM

Mining Plan; Manla Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37Acres/1.363Hectares in Village- Manla 9

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**16. Use of Mineral (Specification and monthly quantity to be dispatched & furnished)**

(a) **For domestic use** : 1042 CuM quantity of mineral (Average) will be dispatched monthly and the said mineral (Morrum & Ordinary Earth) will be exclusively used for road making and construction purposes.

(b) **For export** : There will be no export of Morrum & Ordinary Earth at present.

**17. Mine Closure Plan:**

(a) **Describe the process/activities to be undertaken for reclamation and rehabilitation in respect of the following:**

(i) **Mined out land** : After touching the UPL the excavated area will be kept as it is for ground water recharge.

(ii) **Waste/reject dump** : Not Applicable.

(iii) **Top-soil stack and its utilization** : Top soil will be spreaded within the safety Zone, where plantation will be done.

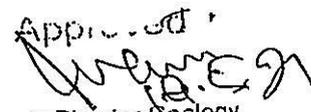
**TABLE- 6 (Details of proposed land used area)**

Sl no.	Type of land use	In Ha.
1.	Area under excavation	0.706
2.	Safety zone	0.648
3.	Untouched Area	0.009
	<b>Total lease area</b>	<b>1.363</b>

\*Area for plantation is under safety zone

(b) **Financial assurance (To be furnished as a bank guarantee in respect of the area to be put to use at the rate of Rs. \_\_\_\_\_ per hectare)** :

An undertaking is furnished by the lessee to submit the financial assurance in shape of bank guarantee to the competent authority before signing lease deed.

Approved  
  
 Deputy Director Geology  
 Authorised Officer  
 Directorate of Geology  
 Bhubaneswar

Mining Plan; Mania Morrum & Ordinary Earth Quarry (Plot No- 541, 545, 549, 551, 552) over 3.37 Acres/ 1.363 Hectares in Village- Mania 10

10.05.21  
 BC MAHANTA  
 ROPI/OL/C06/2015  
 GEMS Consultancy



GEMS Consultancy



*1. Certificate:*

I, Shanti Construction, Sambalpur, Pvt. Ltd., the holder of the applied lease of Mania Morrur Quarry for river sand over 3.37 Acres/1.363 Hectares in village Mania under Uchapada Panchayat, Tangi Choudwar Tahasil of Cuttack district hereby solemnly affirm that the plans and programmes in this mining plan will be scrupulously implemented by me/us and I/we will be strictly held responsible for any deviation thereof. I/We also hereby certify that the provisions of Mines and Minerals (Development & Regulation) Act, 1957, and the Mines Act, 1952 and Rules and Regulations made under these Acts, along with the provisions of Odisha Minor Mineral Concession Rules, 2016 will be strictly adhered to while implementing this mining plan and wherever specific permissions will be required, I/We will approach the concerned authorities of Directorate General of Mines Safety and the State Government as the case may be.

For; Mania Morrur Quarry

SHANTI CONSTRUCTION SAMBALPUR PVT. LTD.

Shanti Construction, Sambalpur, Pvt. Ltd.  
Managing Director  
(Signature of the Concessionaire)

Date:

10.05.2021  
BC MAHANTA  
RQPI/OD/006/2015  
GEMS Consultancy



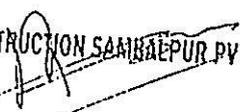
GEMS Consultancy

## Undertaking from lease applicant



I do hereby undertake to submit the financial assurance in form of Bank guarantee from any nationalized bank as and when decided by the competent authority.

Date:

  
SHANTI CONSTRUCTION SAMBALPUR PVT. LTD.

Shanti Construction Sambalpur, Pvt. Ltd.  
Managing Director  
(Signature of the Concessionaire)



Email-tah.tangich04@nic.in  
Phone No: 0671 2491742



**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR, CUTTACK**

No; 272 /Date: 15/1/21

To,  
The Managing Director  
Shanti Construction, Sambalpur, Pvt, Ltd.

Sub: Preparation of mining plan for extraction and transportation of  
Minor Minerals i.e. earth / Morroum .

Sir,

With reference to the subject cited above i am to say that, you have applied for extraction and transportation of Minor Minerals i.e. earth / Morroum from Mouza Mania for construction of Railway Road between Byree to Kapilash Road and Bhadrak to Nirgundi ( 3<sup>rd</sup> Line ). As per OMMC Rules 2016 the mining plan is to be required for the above purpose.

Hence you are directed to submit the approved mining plan from Steal & Mines Deptt. Govt, of Odisha , Bhubaneswar on the following land schedule for further necessary action at this end.

<u>Mouza</u>	<u>Khata no</u>	<u>plot No</u>	<u>Land Schedule.</u>	
			<u>Area in Ac</u>	<u>Kisam</u>
Mania	829(AJA)	541	0.93	Patita
		545	0.56	do
		549	0.64	do
		551	0.42	do
		552	0.82	do

Yours faithfully,

*[Signature]*  
15/1/21  
Tahasildar, Tangi Choudwar

Memo No...273...dt...15/1/21

Copy forwarded to Dy. Director, Geology, Bhubaneswar for information and necessary action .

*[Signature]*  
15/1/21  
Tahasildar, Tangi Choudwar

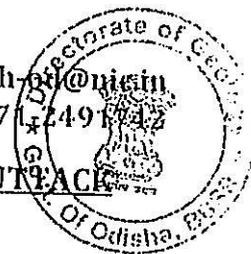
Memo No...274...dt...15/1/21

Copy to RI Uchapada for information

*[Signature]*  
15/1/21  
Tahasildar, Tangi Choudwar



Email-tah.tangich-01@nic.in  
Phone No: 0674491442



**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR, CUTACK**

No: 1892/Date: 20/11/2021

To,

The Managing Director  
Shanti Construction, Sambalpur, Pvt. Ltd.

Sub: Preparation of mining plan for extraction and transportation of  
Minor Minerals i.e. earth / Morroum.

Sir,

With reference to the subject cited above I am to say that, you have applied for extraction and transportation of Minor Minerals i.e. earth / Morroum from Mouza Mania for construction of Railway Road between Byree to Kapilash Road and Bhadrak to Nirgundi ( 3rd Line ). As per OMMC Rules 2016 the mining plan is to be required for the above purpose.

Hence you are directed to submit the approved mining plan from authorised officer, Office of the Directorate of Geology, Bhubaneswar on the following land schedule for further necessary action at this end.

Land Schedule.

<u>Mouza</u>	<u>Khata no</u>	<u>plot No</u>	<u>Area in Ac</u>	<u>Kisam</u>	<u>MGQ</u>
Mania	829(AJA)	541	0.93	Patila	As per assessment
		545	0.56	do	by RQP
		549	0.64	do	
		551	0.42	do	
		552	0.82	do	
Total Area			Ac 3.37		

Yours faithfully,

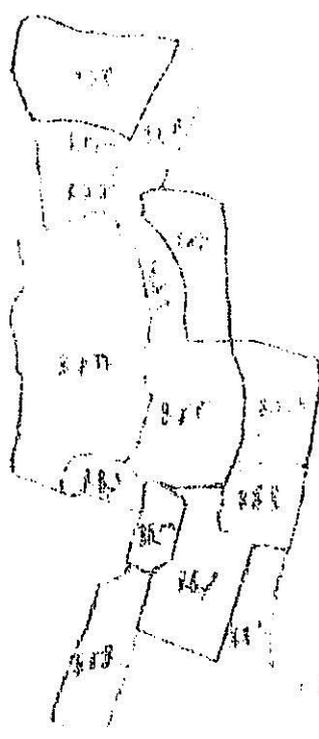
*(Signature)* 20/11/2021  
Tahasildar, Tangi Choudwar

Memo No: 1892/Date: 20/11/2021

Copy forwarded to Deputy Director Geology, Bhubaneswar for information and necessary action.

*(Signature)* 20/11/2021  
Tahasildar, Tangi Choudwar

1. The area shown in this plan is bounded by the following bearings and distances:  
 N 10° 30' E 1000 ft to the center of the well  
 S 80° 00' E 1000 ft to the center of the well  
 S 10° 00' E 1000 ft to the center of the well  
 N 80° 00' W 1000 ft to the center of the well  
 The area shown in this plan is bounded by the following bearings and distances:  
 N 10° 30' E 1000 ft to the center of the well  
 S 80° 00' E 1000 ft to the center of the well  
 S 10° 00' E 1000 ft to the center of the well  
 N 80° 00' W 1000 ft to the center of the well



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Plate No-t

<b>MANIA AJORROI M QUARRY</b> Over an area of 3000 ac (1000000 sq ft) Mania, Liberia Land Chieftain of Gbaha District, Liberia
Lessee - M/S Shanti Construction, Santhopu, P.V.L.D
<b>LEASE PLAN</b>
Scale - 16" = 1 mile
Certified that this plan is up to date & correct to the best of knowledge.
 10.05.21
GEMS CONSULTING



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES

**CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON**

(Under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004)

**Bhupesh Chandra Mahanta**, S/o Amrut Charan Mahanta(Late), R/o- 102-B, DE Habitat (Apartment), Shree Patia, Bhubaneswar-751024, Dist- Khurda, whose photograph and signature are affixed herein, having given satisfactory evidence of his qualification and experience, is hereby recognised under rule 20(2) of Odisha Minor Mineral Concession Rules, 2004 as a qualified person to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



*Bhupesh Chandra Mahanta*  
15.09.2015  
Bhubaneswar

Registration No. is

RQP/OD/006/2015

This Recognition is valid for a period of 10 years ending on dt.22.09.2025. This Recognition will be liable to be withdrawn/ cancelled in the event of furnishing wrong information/ documents in the Mining Plans to be submitted by him.

Bhubaneswar  
23/09.2015

*[Signature]*  
DIRECTOR OF MINES, ODISHA  
Bhubaneswar  
Director of Mines  
Orissa, Bhubaneswar



Phone: 0671-2491742  
e-mail id: [tah.tangich-od@nic.in](mailto:tah.tangich-od@nic.in)

**OFFICE OF THE TAHASILDAR, TANGI CHOUDWAR, JAGATPUR**

No. 17/62/1

Date- 10.12.22

**ORDER**

Permission is hereby accorded to lift & transport of 2000 cum of ordinary earth / Morrum from Plot No.541, 545,549,551 and 552 of Khata No.829 of Vill-Mania, PS-Tangi in favour of M/s Shanti Construction Pvt Ltd Sambalpur for use in railway construction work subject to following terms and conditions.

- i) This permission is valid till completion of extraction of 2000 cum of ordinary earth / morrum.
- ii) The depth of the quarry below the surfaces shall not exceed six meters.
- iii) The quarry permit shall be non-transferable.
- iv) Minor mineral, other than that for which quarry permit has been granted, shall not be excavated out-side the temporary quarry permit area.
- v) If any mineral other than minor mineral is found during quarrying operations, the holder of the quarry permit shall report the matter to the Competent Authority.
- (vi) The holder of the quarry permit shall maintain complete and correct accounts of the minor mineral excavated and quantity removed from the area.
- (vii) The holder of the quarry permit shall immediately report all accidents to the Competent Authority .
- (viii) The holder of the quarry permit shall have no right over the quarried material and other properties lying in the permit area after expiry of the validity of the quarry permit.
- (ix) The permit holder of the quarry permit shall not carry on the quarrying operation within a distance of fifty meters from any public roads, public buildings, temples, reservoirs, dams, burial grounds, railway track monuments, heritage sites, etc. and shall not cause any damage to any public and private properties.

True copy

(viii)

(ix)

**TAHASILDAR  
TANGI-CHOUDWAR**

LIII-3791 113  
10/12/22

(x) After completion of extraction of 2000 cum of ~~material~~  
the permit holder shall furnish a certificate in ~~the form~~  
extraction will attract the violation of the Government ~~of Odisha~~  
Deemed proper shall be taken.

*R.* Tahasildar, Tangi-Choudwar

Memo No. 7163 / Date- 10-12-22

Copy to M/s Shanti Construction Pvt Ltd Sambalpur for information  
and necessary action.

*R.* Tahasildar, Tangi-Choudwar  
05-11-22

Memo No. 7164 / Date- 10-12-22

Copy to R.I. Uchhapada for information and necessary action.

*R.* Tahasildar, Tangi-Choudwar  
05-11-22

## ଆଦେଶ ଫର୍ମ

(ORDER SHEET)

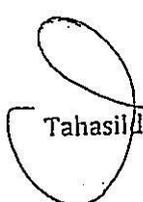
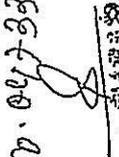
[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାଠା 207(1) ଦ୍ରଷ୍ଟବ୍ୟ ]

ଠିକଣା..... ରୁ..... ରିଖ ପର୍ଯ୍ୟନ୍ତ  
 ଚିହ୍ନ....., ଥାନା..... ଗ୍ରାମ.....  
 ସଂ..... ଜିଲ୍ଲା..... ଉପଖଣ୍ଡ..... ସଂଖ୍ୟା.....  
 କେଉଁ ପ୍ରକାରର ମାମଲା..... Touzi Misc Case No. 136/22.23

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ଚିପ୍ପଣୀ ସହ ତାରିଖ
1	2	3
16.03.23	<p>On receipt of a grievance petition regarding unauthorised excavation of morrum / ordinary earth by Shanti Construction Pvt Ltd, the Revenue Supervisor, Revenue Inspector, Uchhapada and Amin of this Tahasil were ordered to conduct a joint enquiry and report. After conducting joint enquiry, they have reported that Shanti Construction Pvt Ltd, Sambalpur has excavated approximately One lakh cum of ordinary earth / morrum beyond the lease area.</p> <p>Start a Touzi Misc Case. Since the Company has excavated the minor minerals illegally violating the provisions contained in OMMC Rules,2016, the Royalty as well as penalty as per the followings is hereby imposed.</p> <p>Royalty @ Rs.35/- per cum x one lakh = Rs.35,00,000.00            Penalty = <u>Rs. 5,00,000.00</u>  <u>TOTAL - Rs. 40,00,000.00</u>            (Rupees forty lakhs) only</p> <p>Ask the Company to deposit the above amount within 25.03.2023. Intimate the Nazir / R.I. Uchhapada accordingly to collect the above amount on proper acknowledgement.</p> <p>Dictated</p> <p><i>(Signature)</i>            16.03.23            Tahasildar, Tangi-Choudwar</p>	

TAHASILDAR  
TANGI-CHOUDWAR

[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ଚ ପାଠାଗ୍ରାଫ 20(1) ଦ୍ରଷ୍ଟବ୍ୟ )  
( CONTINUATION OF ORDER SHEET )

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶର କରାଯାଇଥିବା କାର୍ଯ୍ୟକ୍ରମର ବିବରଣୀ
<p>1 11.4.23</p>	<p>2 The case record is put up to-day. The Royalty and Penalty has been realised from Shanti Construction Pvt Ltd Sambalpur vide M.R. No.0473376 dated 10.04.2023. The copy of the M.R. is kept attached with the case record.  The R.I. is directed to remain vigilant on further illegal extraction of minor minerals from Govt land and report.  This Touzi Misc case is hereby closed.  Dictated   10.04.23 Tahasildar, Tangi-Choudwar</p>	<p>ଆଦେଶର କରାଯାଇଥିବା କାର୍ଯ୍ୟକ୍ରମର ବିବରଣୀ  Received Rs. 40,00,000/- (Rupees forty Lakhs only) vide M.R. No. 0473376 of 10/04/23   TANGI-CHOUWAR</p>

ENQUIRY REPO  
EARTH / MORRUM) B

As per direction vide le  
i.e. on 16.03.2023. On ei  
15

ଆଦେଶ ଫର୍ମ  
( ORDER SHEET )

[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ, 1964 ର ପାଠା 207(1) ଦ୍ରଷ୍ଟବ୍ୟ ]

ରୁ..... ରିଖ ପର୍ଯ୍ୟନ୍ତ  
 ଚହସିଲ....., ଥାନା..... ଗ୍ରାମ.....  
 ସଂ..... ଜିଲ୍ଲା..... ଉପଖଣ୍ଡ..... ସଂଖ୍ୟା.....  
 କେଉଁ ପ୍ରକାରର ମାମଲା..... Touzi Misc Case No. 35/2023.24

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ଵାକ୍ଷର	ଆଦେଶ ପ୍ରକାରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ଚିତ୍ରଣା ସହ ତାରିଖ
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<p>06.07.2023</p> <p><i>True copy</i></p> <p><i>[Signature]</i></p> <p>TAHASILDAR TANGI-CHODWAR</p>	<p>On receipt of grievance petitions regarding unauthorised excavation of morrum / ordinary earth from Govt land in Vill-Mania and Kadei, a joint enquiry of Revenue as well as Forest officials was ordered . Accordingly, the joint enquiry was made on 05.07.2023. Perused the joint enquiry report furnished by the Revenue Officials and forest officials which is as follows :-</p> <p>" As per pre-scheduled programme, we the following signatories conducted spot visit to-day i.e. on 05.07.2023 at about 11.30 A.M. on illegal lifting and transporting of Minor Minerals (ordinary earth / morrum) by Shanti Construction Pvt Ltd. On enquiry, it is found that M/s Shanti Construction Pvt Ltd was allowed through temporary lease to lift ordinary earth from Plot No.541-Ac.0.93,,545-Ac.0.56,549-Ac.0.64,551-Ac.0.42,552-Ac.0.82, Kisam-Patita under Abad Jogya Anabadi Khata No.529 of Vill-Mania, P.S.-Tangi for use the same in construction work of Bhadrak-Nirgundi 3<sup>rd</sup> line Rail Link Project. But the Company has excavated ordinary earth / morrum from Plot No.1 (P) Ac.0.70 of Vill-Kadei and Plot No.550 (P) Ac.0.87 of Vill-Mania including the leased out plots. On verification of R.O.R. of Vill-Kadei and Mania, it is revealed that Plot No.1, Area-Ac.20.41, Kisam-Jungle-II of Vill-Kadei stands recorded under Rakhita Khata No.465 and Plot No.550,Area-Ac.16.37 Kisam-Jungle-II of Vill-Mania stands recorded under Rakhit Khata No.532. Though the kisam of the land is Jungle-II, there is no forest growths as such over the plots except small bushes and laying as pathar chatan. The Range Officer present also admitted</p>	

[ ଓଡ଼ିଶା ଅଭିଲେଖ ପ୍ରକରଣ ପୁସ୍ତକ , 1964 ର ପାଠାଗ୍ରାହ୍ୟ 20(1) ଦ୍ୱାରା ]  
( CONTINUATION OF ORDER SHEET )

INQUIRY  
ORDINARY EARTH  
OIL AND MANIA

As per pre-scheduled p  
day i.e. on 05.07.2023 at  
Minerals (n.r.) 17

ଆଦେଶର କ୍ରମିକ ସଂଖ୍ୟା ଓ ତାରିଖ	ଅଧିକାରୀଙ୍କ ଆଦେଶ ଓ ସ୍ୱାକ୍ଷର	ଆଦେଶରେ କରାଯାଇଥିବା କାର୍ଯ୍ୟନୁଷ୍ଠାନର ବିବରଣୀ
1	2	3
	<p><i>the fact of field position. On measurement of the excavated area, it is seen that the company has illegally excavated approximately n2,60,580 cum of ordinary earth / morrum from the above two jungle kisam plots. During previous field visit, the company was asked to stop the illegal excavation henceforth and to fill up the illegal excavated area and create plantation over it much before the monsoon. But the company has not been carried out the instruction till date. "</i></p> <p>Start a Touzi Misc Case. Since the Company has excavated the minor minerals illegally violating the provisions contained in OMMC Rules,2016, the Royalty as well as penalty as per the followings is hereby imposed.</p> <p>Royalty = Rs.1,40,71,320.00 Penalty = <u>Rs. 20,00,000.00</u> <u>TOTAL - Rs.1,60,71,320.00</u></p> <p>(Rupees One crore sixty lakhs seventy one thousand three hundred twenty)only</p> <p>Ask the Company to deposit the above amount within 25.03.2023. Intimate the Nazir / R.I. Uchhapada accordingly to collect the above amount on proper acknowledgement.</p> <p>Dictated</p> <p><i>[Signature]</i> Tahasildar, Tangi-Choudwar</p>	<p><i>The demand letter has been issued to Shanti Construction (PS HR) vide letter no. 1103 dt. 10.07.2023.</i></p> <p><i>[Signature]</i></p>



ANNEXURE-IX



OFFICE OF THE TAHASILDAR, TANGI  
CUTTACK

RO093605863IN EVR:827903605863  
RL JAGATPUR S.O <754021>  
Counter No:1,26/07/2023,12:31  
To:SHANTI CONSTR,BADA BAZAR KHETR  
PIN:768003, Khetrajpur S.O  
From:TAHASILDAR ,JAGATPUR  
Wt:20gms  
Amt:0.0055:22.00  
<Track on www.indiapost.gov.in>

Letter No: 4103 /Date: 10/07/2023

To

M/s Shanti Construction Pvt Ltd  
Badabazar , Bangalipada, PO-Khetrajpur  
Dist-Sambalpur.

Sub: Unauthorised extraction of ordinary earth / morrum..

Sir,

From the joint enquiry report, it is revealed that you have illegally extracted around 2,60,580 cum of ordinary earth / morrum out side the quarry area which is violating the provisions contained in O.M.M.C. Rules,2016.

You are therefore directed to deposit the royalty for the said quantity of ordinary earth / morrum extracted illegally as per the following rates within 31.07.2023 positively or else action as deemed fit and proper as per O.M.M.C. Rules,2016.

Royalty - Rs. 1,40,71,320.00

Penalty - Rs. 20,00,000.00

Rs. 1,60,71,320.00

(Rupees one Crore sixty lakhs seventy one thousand three hundred twenty)only

Yours faithfully

Tahasildar, Tangi-Choudwar

Memo No. 4104 Date 10/7/23

Copy submitted to the Addl District Magistrate, Cuttack/ Sub-Collector, Sadar, Cuttack for kind information and necessary action.

Tahasildar, Tangi-Choudwar

Memo No. 4105 Date 10/7/23

Copy to Nazir / R.I. Uchhapada for information and necessary action.

Tahasildar, Tangi-Choudwar

TAHASILDAR  
TANGI-CHOUWAR

Email

Tangi chowdwar Revenue Disaster Management Dept

---

~~From~~ : bipin9233@rediffmail.com

Wed, Jul 26, 2023 11:50 AM

**Subject** : Thanks

**To** : prvs=564150f71=tah tangich-od <prvs=564150f71=tah.tangich-od@nic.in>

received your mail.

Regards,

Bipin Kumar Agrawal.

---



OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357

E-mail: mo.cuttack@orissaminerals.gov.in

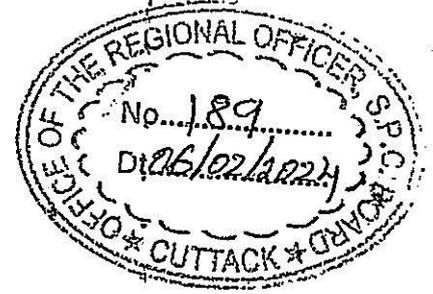
Letter No. 299...../ Mines, dt. 05/02/24

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

The Regional Officer, Cuttack,  
SPCB, Odisha



Sub: - Submission of the Report regarding NGT Case No. - 167/2023/EZ, Srikanta Kumar Pakal and Ors. Vs State of Odisha and Ors.

Madam,

With reference to the subject cited above, I am to submit the report regarding the extraction of Morum/Laterite from various plots of mouza - Mania, Tehsil - Tangi-Choudwar, Cuttack District, for your kind perusal.

This is for favour of your kind information and necessary action,

Yours faithfully

Mining Officer,  
Cuttack Circle, Cuttack.

Memo No. ....../Mines, dt.....

Copy submitted to the ADM(Revenue), Cuttack District for favour of kind information.

Mining Officer,  
Cuttack Circle, Cuttack.

SO

R. Pradhan 05/02/24

# SURVEY REPORT

(Use of UAV/Drone, DGPS & other image data  
processing techniques adopted)

*of*

## Mania Village

(Date of survey: 20.12.2023)

under Cuttack DDM Circle of Cuttack District, Odisha

*Prepared By*

**Zinu Sh. Sathua**

**RQP/OD/064/2016**

**DGCA Approved Drone Pilot**

Certificate No. PC0622000005J



**ZEOTEK**  
MINING SOLUTIONS PVT LTD.

Plot No-490/5851, Krishna Garden, phase-II

Jagamara, Bhubaneswar-751030

zeotekmining@gmail.com, Mob:9439553684

visit us @ <http://zeotekmining.com>

DECEMBER 2023

  
Zinu Sh. Sathua  
RQP/OD/064/2016

CONTENTS

1	Survey Report for Excavation Assessment	1-4
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LIST OF ANNEXURE

DESCRIPTION	ANNEXURE NO.
Copy of letter for survey Report & map from MO	I
Copy of Consent from DDM/MO for conducting survey	II
Copy of Drone Pilot Certificate	III
Copy of RQP certificate	IV

LIST OF PLATES

Plate No	Description	Scale (R F)
I	Orthoimage showing in & around excavations of Plot-550 with elevation details	1 : 1000
II	Orthoimage showing in & around excavations of Plot-1606 with elevation details	1 : 1000
III	Orthoimage showing in & around excavations of Plot-48 with elevation details	1 : 1000

*Survey Report for Mania village Morrum/Laterite Quarried area*

As per the instructions of the Mining officer, Cuttack Circle, a joint field survey has been conducted in association with representative of Mining Office, RI office & RQP with the help of Drone-DGPS to assess the amount of excavation done in the following plots & out side of the plots. Details of the plots are as per the;

Village	Khata No	Plot No.
Mania	532	550
	529	1606
	530	48

Surface area method has been adopted for the assessment of excavated volume in & out of the considered plot area, i.e. Surface area of each quarry pit has been multiplied with the average thickness of the excavated pit height. Pit extracted area in the field found in both within the plot area as well as outside the plot area, there are several numbers of quarry pits present both inside and out side. Hence for more clarity, assessment of extracted volume has been calculated pit wise both inside and outside the plot separately. After obtaining the drone surveyed Orthoimage, the plot boundary (as shown to RQP in the field) has been super imposed on the map. From the Digital Elevation Model of the Orthoimage, contour elevation details has been extracted.

Three separate plots has been surveyed individually as they are at a considerable distance to each other. Excavation volume calculation has been done in separate tables for each of the above plots.



Zinu Sh. Sathua  
RQP/OD/064/2016  
Zeotek Mining Solutions Pvt. Ltd.

*Survey Report for Mania village Morrum/Laterite Quarried area*

- Excavation details for Plot- 550 as follows:

Physiography:

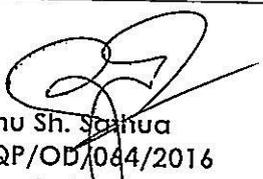
The targeted area represents a slightly undulated terrain with highest altitude of 36mRL and lowest altitude of 32mRL and the excavation has been gone up to a depth of 28.5mRL, here are a few number of bushes present within the lease areas. There is no human settlement within the lease area.

**Excavation Inside The Plot-550 :-**

Pit Name	Surface Area of Morrum Soil (m <sup>2</sup> )	Average Thickness of extracted Morrum Quarry(m)	Vol. of Morrum extracted (m <sup>3</sup> )
	A	B	C=A x B
Q-1	11196.8	4	44787.2
Q-3	2340.3	4	9361.4
Q-4	1493.7	3	4481.2
Q-5	1105.1	2	2210.1
Q-6	326.5	1	326.5
Q-10	69.5	2	139.0
Q-11	20750.9	5	103754.6
Q-15	2382.0	2	4763.9
Q-20	477.5	5	2387.7
Q-21	20750.9	2	41501.8
<b>TOTAL</b>			<b>213713.6</b>

**Excavation Outside The Plot-550 :-**

Pit Name	Surface Area of Morrum Soil (m <sup>2</sup> )	Average Thickness of extracted Morrum Quarry(m)	Vol. of Morrum extracted (m <sup>3</sup> )
	A	B	C=A x B
Q-2(Jajpur)	1584.1	4	6336.3
Q-7	672.1	1	672.1
Q-8	1007.8	1.8	1814.0
Q-9	3572.2	2	7144.4
Q-12	16388.5	6	98331.0
Q-13	5710.4	2	11420.8
Q-14	2085.3	2	4170.7
Q-16	1593.9	3	4781.8
Q-17	1066.5	2	2132.9
Q-18	1510.6	1.5	2265.9
Q-19(Jajpur)	7429.5	5	37147.3
Q-22	26278.8	6	157672.7
<b>TOTAL</b>			<b>333889.9</b>

  
 Zinu Sh. Sathua  
 RQP/OD/064/2016  
 Zeotek Mining Solutions Pvt. Ltd.

## Survey Report for Mania village Morrur/Laterite Quarried area

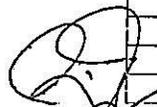
- Excavation details for Plot- 1606 as follows;

Physiography:

The targeted area represents a slightly undulated terrain with highest altitude of 36mRL and lowest altitude of 30mRL and the excavation has been gone up to a depth of 22.4mRL, here are a few number of bushes present within the lease areas. There is no human settlement within the lease area.

## Excavation Inside and Outside The Plot-1606 :-

Plot Name	Quarry Name	Surface Area of Morrur/Laterite (m <sup>2</sup> )	Average Thickness of extracted Morrur(m)	Average Thickness of extracted Laterite(m)	Vol. of Morrur extracted (m <sup>3</sup> )	Vol. of Laterite extracted (m <sup>3</sup> )	Volume of total extraction(m <sup>3</sup> )
		A	B	C	D=A x B	E=A x C	F=D+E
1668	Q-1	8220.6	4	4	32882.6	32882.6	65765.1
1609	Q-2	316.9	2	2	633.8	633.8	1267.6
1606	Q-3	5570.9	3	2.5	16712.8	13927.3	30640.2
1606	Q-4	7606.9	2.5	2.7	19017.2	20538.6	39555.7
1606	Q-5	2576.8	3	3.6	7730.3	9276.3	17006.6
1606	Q-6	1229.1	2	1	2458.3	1229.1	3687.4
1607	Q-7	929.8	2.5	3.5	2324.6	3254.5	5579.1
1679	Q-8	1182.5	2.5	4.5	2956.2	5321.1	8277.2
1668	Q-9	272.6	1.5	0.5	408.8	136.3	545.1
1631	Q-10	414.1	1	1	414.1	414.1	828.2
1633	Q-11	778.4	1	1.5	778.4	1167.6	1946.0
1666	Q-12	265.6	1	0.5	265.6	132.8	398.4
1636&1641	Q-13	763.6	0.5	0	381.8	0.0	381.8
1668	Q-14	1172.2	2	3	2344.4	3516.5	5860.9
1668	Q-15(A)	6587.9	3.5	4	23057.7	26351.6	49409.3
2017	Q-15(B)	721.5	3.5	4	2525.3	2886.0	5411.3
1668/P	Q-16(A)	490.0	3.5	4.5	1715.0	2205.0	3920.0
2017	Q-16(B)	1220.1	3.5	4.5	4270.4	5490.5	9760.8
1668	Q-17	1248.7	1.5	2.5	1873.0	3121.6	4994.6
1668	Q-18	487.3	4	1	1949.2	487.3	2436.5
1606	Q-19	3504.0	2	2	7007.9	7007.9	14015.8
1606	Q-20	1415.8	4	2.5	5663.1	3539.4	9202.6
TOTAL					137370.2	143519.9	280890.2

  
 Zing Sh. Sathua  
 RQP/QD/064/2016  
 Zeotek Mining Solutions Pvt. Ltd.

- Excavation details for Plot- 48 as follows:

Physiography:

The targeted area represents a slightly undulated terrain with highest altitude of 26mRL and lowest altitude of 25mRL and the excavation has been gone up to a depth of 17.2mRL, here are a few number of bushes present within the lease areas. There is no human settlement within the lease area.

**Excavation Inside The Plot-48 :-**

Pit Name	Surface Area of Morrum (m <sup>2</sup> )	Average Thickness of extracted Morrum Quarry(m)	Vol. of Morrum extracted (m <sup>3</sup> )
	A	B	C=A x B
Q-1	1102.0	3.5	3857.0
Q-2	278.4	1	278.4
Q-3	2801.3	1.5	4201.9
Q-4	3741.0	3	11223.0
Q-5	410.9	0.6	246.5
Q-6	63.9	1.5	95.9
<b>TOTAL</b>			<b>19902.7</b>

  
 Zinu Sh. Sathua  
 RQP/OD/064/2016  
 Zeotek Mining Solutions Pvt. Ltd.

**Consent for Carrying out Drone-DGPS Survey & Prepare Survey Report**

The Survey Report in respect of Mania Morrum/Laterite excavated area, for Plot-550.1606 & 48 in Mania village under Cuttack DDM Circle of Cuttack District of Odisha has been prepared by Mr. Zinu Sh. Sathua, RQP/OD/064/2016 having correspondence address:

*Zeotek Mining Solutions Pvt. Ltd.*

*Plot No-490/5851, Krishna Garden, Phase-II*

*Jagamara, Bhubaneswar, Odisha-751030*

*Mob- 9439553684*

*Email - [zeotekmining@gmail.com](mailto:zeotekmining@gmail.com)*

It is certified that the Drone- DGPS surveys carried out in presence of the DDM/Mining Officer and the quarried area reference points taken are as per the revenue inspector office representative. The Survey Report prepared by RQP be deemed to have been made with my knowledge and consent and shall be acceptable abiding on me in all respect.

Place: Cuttack

Date: 02/01/2024

  
02/01/2024  
Mining Officer,  
O/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

  
01.12.23.  
Zinu Sh. Sathua  
RQP/OD/064/2016



**OFFICE OF THE DEPUTY DIRECTOR OF MINES, CUTTACK CIRCLE, CUTTACK  
AT- NIMPUR, P.O-JAGATPUR, CUTTACK - 754021, PH.: 06712490357**

E-m il: mo.cuttack@orissaminerals.gov.in

Letter No.....2625...../ Mines, dt.....29.11.23

From,

The Mining Officer,  
Cuttack Circle, Cuttack.

To,

Zeotek Mining Solution Pvt. Ltd.,  
Plot-490/5851, Krishna Garden, Phase-II,  
Jagamara, Bhubaneswar-751030.  
Ph- 9439553684

Sub- Work Order with respect to the DRONE/UAV survey at various Minor Mineral sources of Cuttack District.

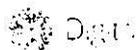
Sir,

With reference to the subject cited above, I am to inform you that, your Quotation has been selected for the assignment of conducting DRONE/UAV surveys at various minor mineral sources of Cuttack District under Cuttack mining circle regarding measurement of excess/illegal extraction of minor minerals. You are therefore requested to start the required surveys from 5<sup>th</sup> December, 2023 onwards, in coordination with the undersigned.

This is for favour of your kind information and necessary action.

Yours sincerely,

Mining Officer,  
Cuttack Circle, Cuttack.



# Remote Pilot Certificate

Certificate No. PC0622000005J Active

Generated On: 03 June 2022 11:12:07



Scan the code to verify the current status of certificate



Name of the Pilot  
**ZINUSHREE SATHUA**

Gender: **MALE**      Date of Birth: **13 Jul 1987**

Address:  
**BANAIGARH, AMALAPADA, Bonaigarh , Sundergarh , ODISHA , 770038 , INDIA**

## ENDORSEMENT DETAILS

Category of UAS: <b>ROTORCRAFT</b>	Sub-category of UAS: <b>RPAS, AUTONOMOUS</b>	Class of UAS: <b>SMALL</b>	VLOS/BVLOS: <b>VLOS Only</b>
---------------------------------------	---	-------------------------------	---------------------------------

Date of Endorsement: <b>03 June 2022</b>	Expiry Date: <b>02 June 2032</b>	Status: <b>Active</b>
---	-------------------------------------	--------------------------

### Declaration

Pilot has successfully completed the Remote Pilot Training Classes [both theory and practical] for the above mentioned category. Pilot has successfully passed both theory and practical exam conducted by us

RPTO Name:  
  
RPTO Authorisation No:  
**RA05220000001**

\*This Remote Pilot Certificate is issued under the provision of Rule 4 and Rule 5 of Drone (Amendment) Rules 2022  
 \*\* This is a digitally signed document and hence does not require signature.



GOVERNMENT OF ODISHA  
DEPARTMENT OF STEEL AND MINES  
DIRECTORATE OF MINES

**CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON**

(Under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004)

*Sri Zimushree Sathua*, S/o Sri Dibyasankar Sathua, Za. P.O. Bonajgarh, Dist: Sundargarh - 770038, whose photograph and signature are affixed hereto, having given satisfactory evidence of his qualification and experience, is hereby recognised under sub-rule (2) of rule 20 of Odisha Minor Mineral Concession Rules, 2004 as a **qualified person** to prepare Mining Plans for Minor Minerals within the State of Odisha, India.



Signature of Sri Zimushree Sathua

His Registration No. is

RQP/OD/064/2016

This Recognition is valid for a period of 1 year from the date of 02.08.2016. This certificate shall be liable to be withdrawn if the holder furnishes any false or wrong information or documents in the Mining Plan or in any other document.

Date: 03.08.2016

Date: 03.08.2016

Signature of the Director

Director, Directorate of Mines

Director, Directorate of Mines



### DRONE SURVEY FOR EXCAVATIONS ASSESSMENT

PLATE-II  
SCALE-1:1000  
DATE OF SURVEY-20.12.2023



CERTIFIED THAT MAP IS UP TO DATE & CORRECT TO BEST OF MY KNOWLEDGE

  
Zinu Sh. Sathua  
RO/OU/054/2016

  
05-03-24  
Mining Officer,  
S/o. Deputy Director of Mines  
Cuttack Circle, Cuttack

Plot No. - 48

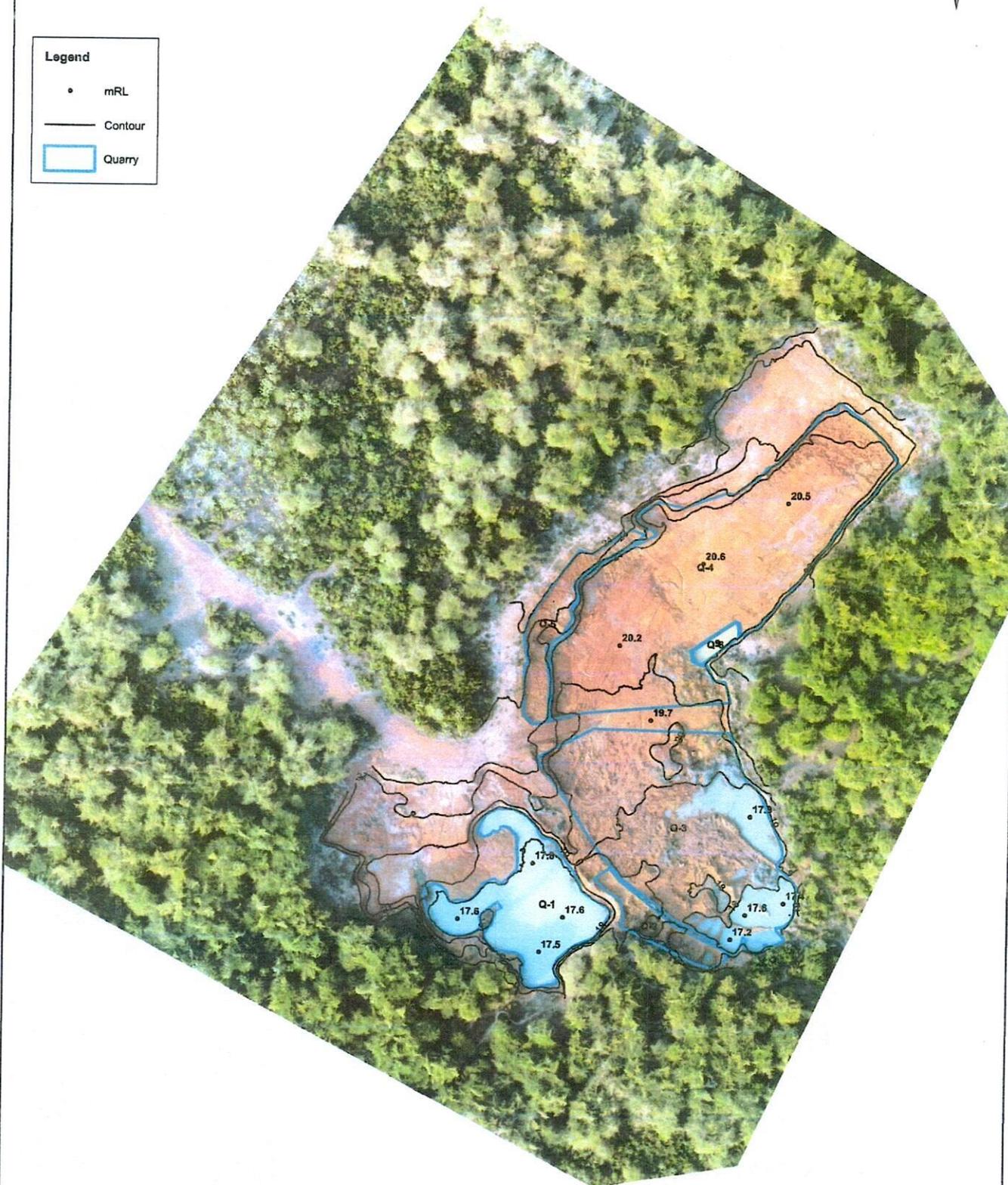
### DRONE SURVEY FOR EXCAVATIONS ASSESSMENT

PLATE-III  
SCALE-1:1000  
DATE OF SURVEY-20.12.2023



**Legend**

- mRL
- Contour
- Quarry

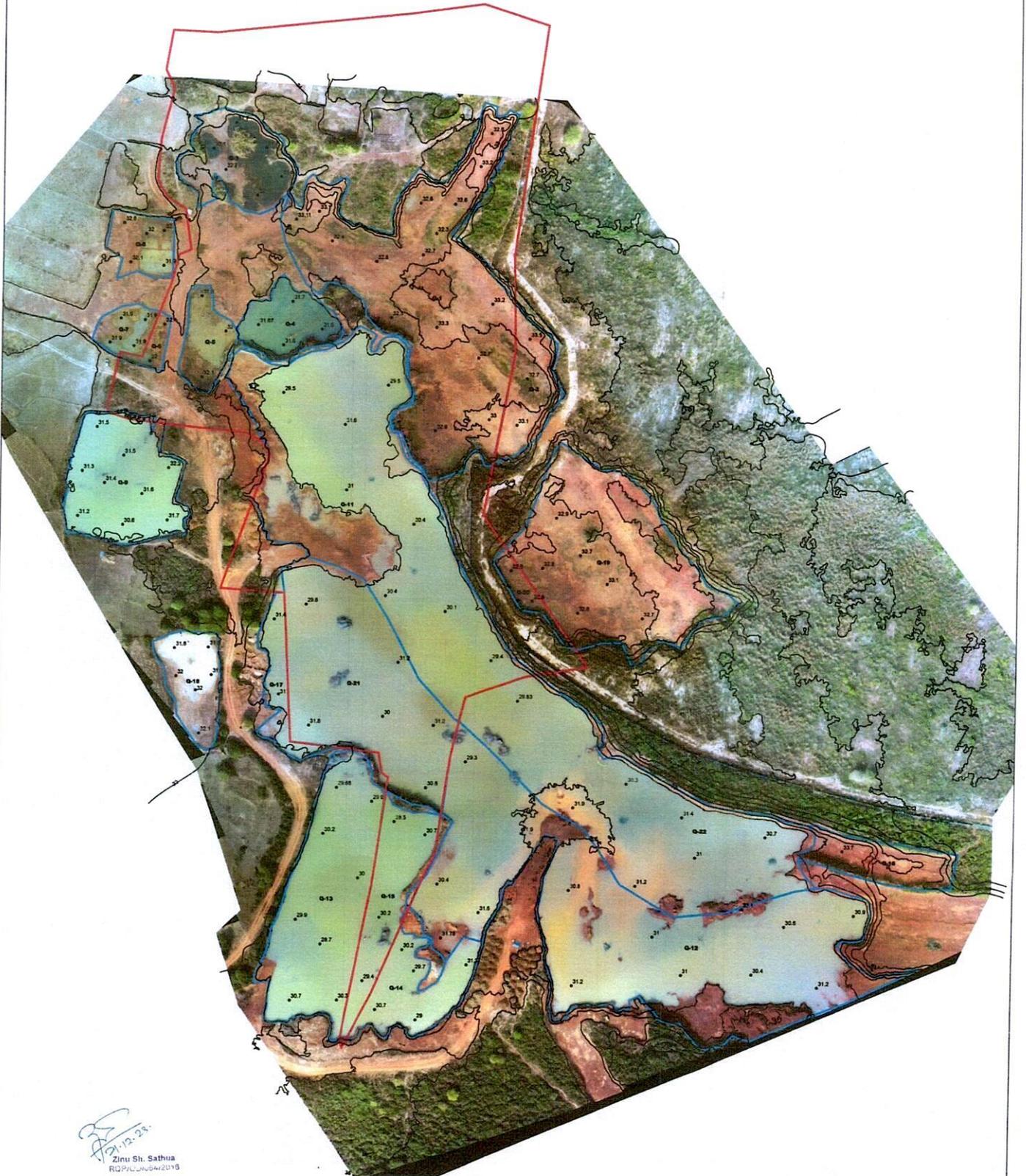


CERTIFIED THAT MAP IS UP TO DATE & CORRECT TO BEST OF MY KNOWLEDGE

Mining Officer,  
O/o. Deputy Director of Mines,  
Cuttack Circle, Odisha  
06-09-24

PLATE-I  
SCALE-1:1000  
DATE OF SURVEY-20.12.2023

- Legend
- Spot\_RL
  - Contour
  - Excavated\_Area



*Zini Sh. Sathua*  
20/12/23  
Zini Sh. Sathua  
RQ/PALUNDA/2018

CERTIFIED THAT MAP IS UP TO DATE & CORRECT TO BEST OF MY KNOWLEDGE

*Mining Officer*  
05-12-23  
D/o Deputy Director of Mines  
Gadchiroli, Maharashtra

85°57'0"E

85°58'30"E

86°0'0"E

20°37'30"N

20°37'30"N

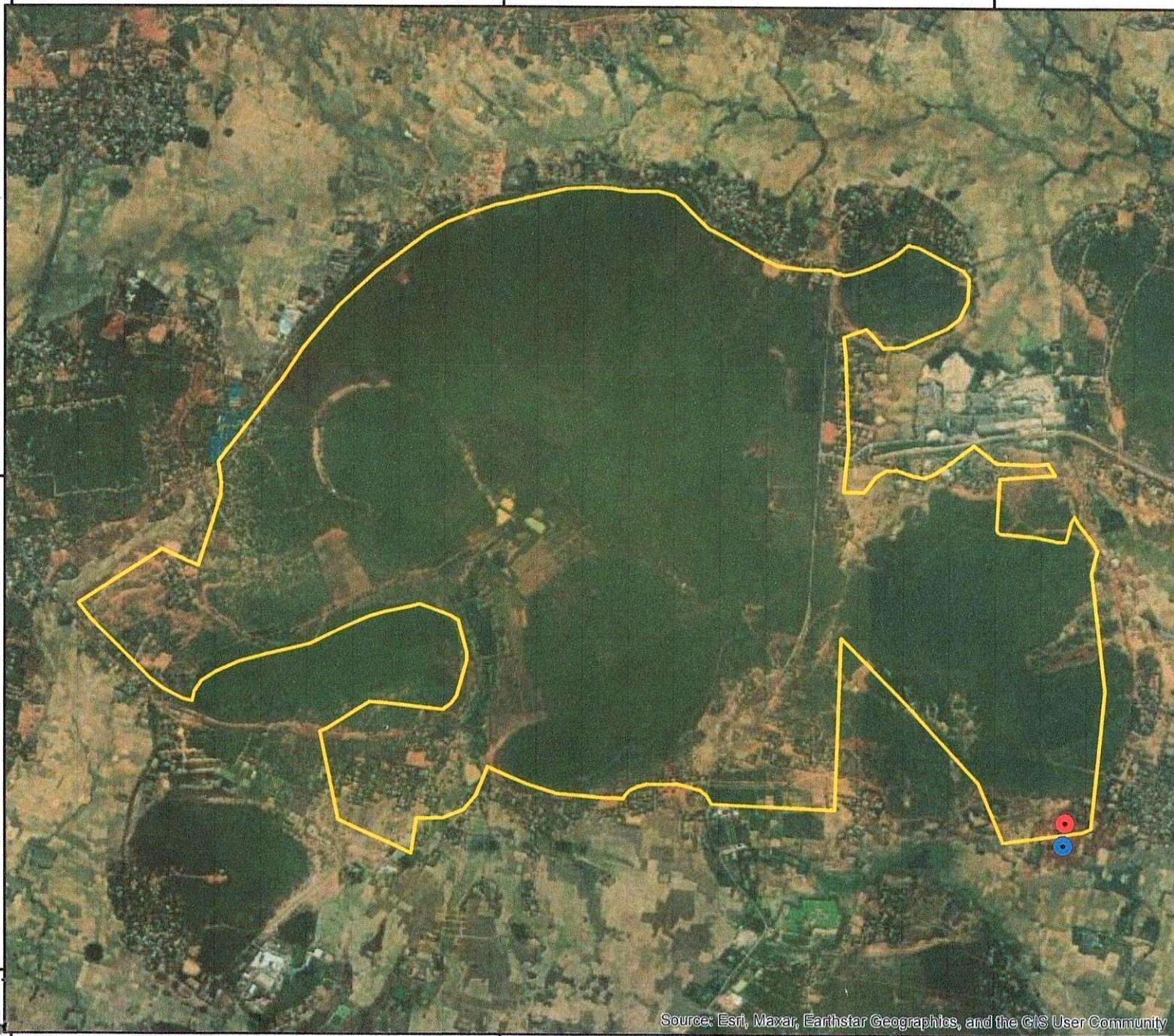
20°36'0"N

20°36'0"N

85°57'0"E

85°58'30"E

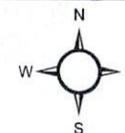
86°0'0"E



Source: Esri, Maxar, Earthstar Geographics, and the GIS User Community

MAP SHOWING THE KALIAMBA PRF OF CUTTACK FOREST DIVISION

SCALE :- 1:40000



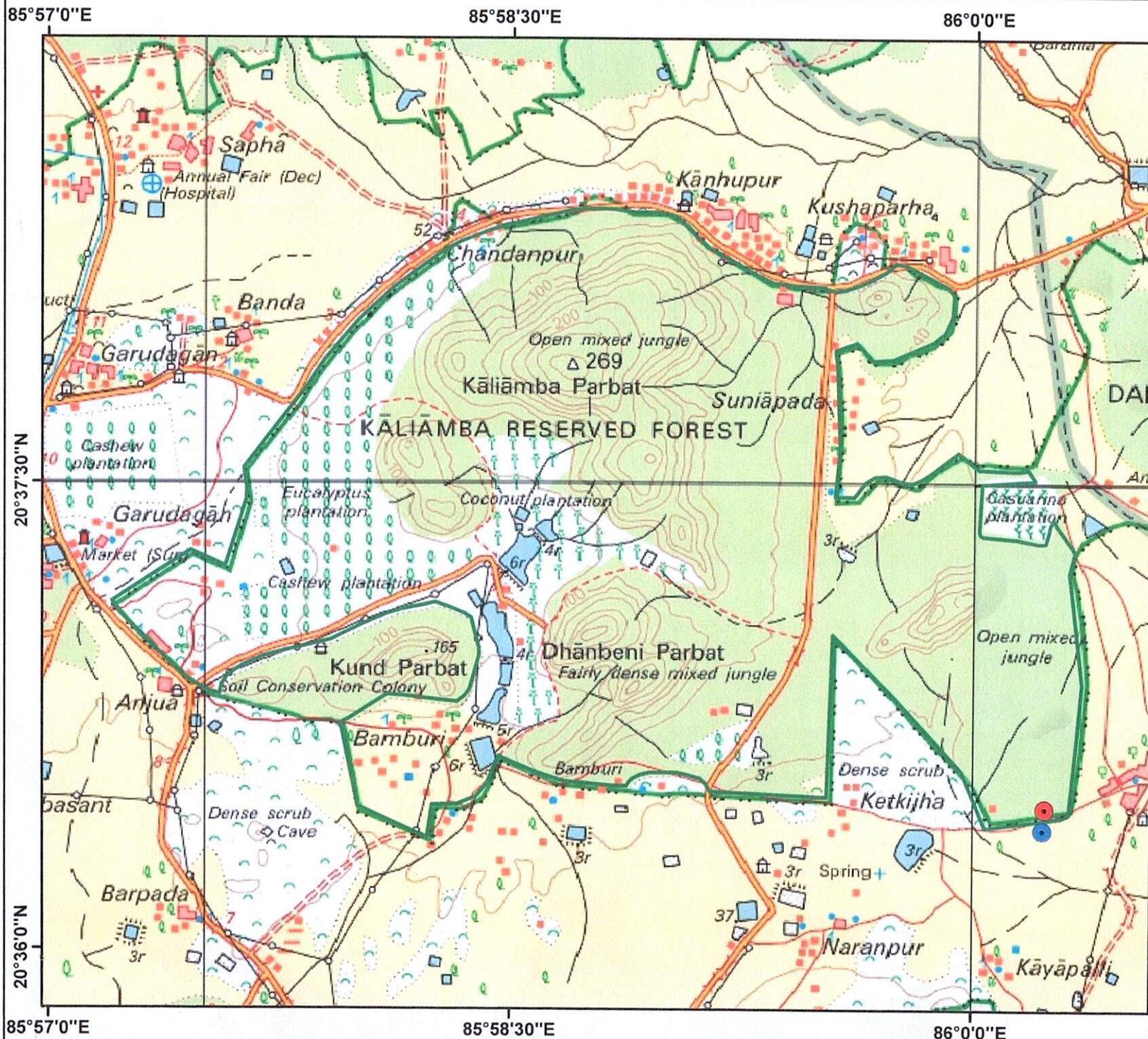
*A. K. Saha*  
 Asst. Conservator of Forests  
 Cuttack Forest Division

**Legend**

● P-1668

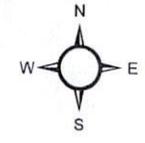
● P-1679

□ KALIAMBA\_PRF



MAP SHOWING THE KALIAMBA PRF OF CUTTACK FOREST DIVISION

SCALE :- 1:40000



*A. Ullas*  
Asst. Conservator of Forests  
Cuttack Forest Division

**Legend**

- P-1668
- P-1679
- KALIAMBA\_PRF

85°57'0"E

85°58'30"E

86°0'0"E

20°37'30"N

20°37'30"N

20°36'0"N

20°36'0"N

85°57'0"E

85°58'30"E

86°0'0"E